have spoken. But, Sir, he may have been the solitary speaker but I must say in all fairness that he has very eloquently and very strongly put forward almost all the points relating to that State. I do remember last time also he referred to the question of setting up of consultative committee. It is a matter which is taken up with Home Ministry. Again it will taken up. As far as I know probably there is no provision for Union Territory for having such consultative committee. But I am sure they will look into the suggestion made. So far as the other points are concerned, I am told, none of the work is suffering. Regarding teachers salaries and such matters if there is any specific complaint it can be looked into.

MR SPEAKER: About the other points you can send them to proper quarters for consideration.

SHRIMATI SUSHILA ROHATGI: I will forward all the points raised by the hon. Member to the Ministries concerned, and I am sure they will be considered.

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation for certain further sums from and out of the Consolidated Fund of the Union Territory of Bondicherry for the services of the financial year 1976-77, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We take up clauseby-clause consideration. There are no amendments.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the title stand part of the Hall."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.28 hrs.

ELECTRICITY (SUPPLY) AMENDMENT BILL

THE MINISTER OF ENERGY (SHRI K. C. PANT): Sir, I beg to move*:

That the Bill further to amend the Electricity (Supply) Act, 1948, be taken into consideration.

The hon. Members are aware that the Electricity (Supply) Act, 1948, was originally framed in 1948 when were just starting the planned development of the power sector. This Act provided the framework for the growth of the industry. During the last nearly 30 years there has been no major change in the structure of the organisation for the power industry in the country. The power sector has, recorded phenomenal meanwhile, growth, with the installed capacity increasing ten-fold in the period 1950-1975.

Fast growing organisations require periodic reviews of their structure, so as to adjust to the changing demands

^{*}Moved with the recommendation of the President.

[Shri K. C. Pant]

being placed upon them due to growth. In the power sector restructuring was also necessitated by other factors. In recent years it has become necessary to introduce greater sophistication in the planning and projects. The execution of power easier hydro electric projects have already been constructed and the construction of the power houses near load centres is not necessarily the best way of meeting the power demand. The introduction of extra high voltage transmission, as well as the increase in the size of the power generating units have enlarged our policy alternatives. The power sector has also become highly capital intensive and in our country where capital is a scarce resource, we have to optimise its use. A national policy which would optimise the use of all resources and thus minimise cost is clearly essential. The existing Act framed so many years ago is inadequate for achieving this purpose.

The development of technology in the power sector has made it necessary that those employed in it should attain higher levels of specialisation. At the same time the very size of the power industry, the capital employed, the annual turnover etc. have increased so much that many of the Electricity Boards today are amongst the largest public sector undertakings in the country.

Much attention has been devoted in past years to the introduction of modern management techniques in industries having much smaller turnover and which are also not of the same importance to the health of the national economy. Clearly, the power sector also needs the benefits of modern management.

An important change which has occurred over the last 28 years has been the virtual elimination of the private sector from the power industry. This has been in pursuance of Government's policy as laid down in the Industrial Policy Resolution of 1956. At the time when the Act was framed, there were a number of licensees. In the changed context, the role in licensees is now marginal.

Keeping all these factors in view, the Government had in 1974, considered the restructuring and reorganisation of the electricity industry. We had fully consulted the State Governments and the amendments to the Act were drafted taking their views into account. Under the act the States are largely responsible for the generation and distribution of electricity and this basic fact is not being changed. However, the Centre would now have a much larger role to play in the planning of the power sector and would also be able to supplement the efforts of the States to generate more power and to deploy it in a more rationale and equitable manner.

One of the most important changes being made relates to the structure and functions of the Central Electricity Authority. Section 3 of the 1948 Act provided for the creation of the Central Electricity Authority having not more than six Members, and with four functions listed in Sec. 3 (1). During all these years, the Central Electricity Authority was not created as a fulltime body. The members of the power wing of the Central Water and Power Commission were in that capacity also the members of the Central Electricity Authority. It was felt that to achieve the objectives and also for the future growth of the power industry, the Central Electricity Authority must be strengthened and made into a fulltime body organised to fulfil its new role.

Hon. Members would observe that the functions of the Central Electricity Authority are now being considerably increased. In addition to the Central Electricity Authority being asked to develop a sound, adequate and uniform national power policy, the Central Electricity Authority

would also be required to formulate shortterm and perspective plans for power development and to coordinate the activities of the planning agencies. Electricity Authority The Central would now need to carry out studies relating to cost, efficiency, losses, be-nefits and such like matters in addition to collecting data on generation, distribution and utilisation of power. This provision is being made particularly to enable the Central Electricity Authority to eptimise the use of resource and devise a power plan which would fulfil the objectives of optimising the resource utilisation.

The Central Electricity Authority is being given additional functions which include advising State Governments Electricity Boards and generating companies on matters which would enable them to improve the performance of the power system, assisting these institutions in ensuring timely completion of sanctioned schemes, organising the training of personnel employed in the power sector and promoting research in matters affecting generation, transmission and supply of electricity. In addition, the Central Electricity Authority would have the power of taking up any investigations for the purpose of generating and transmitting power and would advise the Central Government on any matter which is likely to help in improving the power industry in the country.

The hon. Members would note that compared to the earlier Act, the Central Electricity Authority has been given much wider specific and relevant functions to discharge in respect of the power industry in the country. Its responsibilities and duties are now much broader than in the past and would call for a multidisciplinary approach and the application of expertise of the highest order in several fields. In order to facilitate this, the Act is providing that the Central Electricity Authority shall, in future, be able to have up to 8 fulltime members instead of six as

in the past. In addition, the Central Electricity Authority would also have up to six part-time members. This would enable the association of bodies like the Planning Commission, Ministry of Finance and other experts and interested ministries. Qualifications have been prescribed for the fulltime members of the Central Electricity Authority to inculcate professionalism in this body. We are confident that these changes would succeed in providing the right direction and momentum to the planning, construction and operation of the schemes and projects taken up in the power sector.

I have earlier mentioned the need for introducing higher degrees of specialisation. While there is no denying the need for giving wide spectrum of experience to those engineers who move into the higher echelons of management, it is equally necessary that in all the branches of power engineering, the expertise and specialisation are of the highest order. This is intended to be achieved partly through better training facilities. partly through appropriate cadre management practices and partly through organisational changes.

One of the changes which we consider important is the separation of the generation of power from its distribution. The Act accordingly provides for the formation of companies which would be responsible for generating power and selling it in bulk to the State Electricity Boards who would be the distributing agency. However, the hon. Members would note that the formation generating companies is not being made compulsory, but the option is being left to the concerned State Governments. This is because the circumstances in all the States are not the same. At the present stage of our development, there would be some States where separation of generation would not be necessary. In addition, there are certain States which do not at present think that derive they would commensurate

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benefits from introducing such separation.

Accordingly, the Bill is only including an enabling provision for the establishment of such generating companies in case the State Governments so desire

At the Centre we have already, as hon. Members are no doubt aware, in fact, two companies-one for constructing and operating central thermal stations and the other for central hydrostations. The National Thermal Power Corporation would, for example, be responsible for three execution of the super-thermal projects which would meet regional power needs. The National Hydro Power for the present, Corporation would take up the central hydro projects already under execution in the remote parts of our country. As these companies develop, they would provide the basis for the centre to play an important, though supplemental, part in meeting the power needs of the country.

I am sure many of the hon. Members would have observed, that the amendments placed before them do not deal with the financial provision Electricity Supply contained in the Act. 1948. This is not because we consider the financial provisions in the Act adequate or do not give importance to a satisfactory financial structure for the working of the State Electricity Boards and the power industry. In fact, there is no doubt that the financial health of the power industry is essential for its sustained growth. We have been considering changes in the financial provisions of the Act. The process of consultation with the States has been completed.

Considerable progress has been made in finalising the amendments and I hope that, in the near future, I would possibly bring a Bill which would mainly deal with the financial provisions of the Act. The enactment of the present Bill and the Bill which

I hope to bring in later would, I feel, lay the basis for the healthy growth of the power sector in the years to come.

I now commend this Bill for the consideration of the House.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Electricity (Supply) Act, 1948, be taken into consideration."

DR. SARADISH ROY (Bolpur): Mr. Speaker, Sir, I have attentively listened to the speech of the Minister but I find that he has nowhere mentioned the reasons for the need of promulgating the Ordinance by the Centre.

Sir, at the outset I must record my strong feelings against this impropriety of the Government in dealing with this Bill. An identical Bill—Central Electricity Amendment Bill—was introduced in the Rajya Sabha in the last Session and that Bill had been withdrawn only yesterday. The Minister did not explain as to why that Bill was introduced and later withdrawn also. The Minister has also not explained the need for promulgating an Ordinance just a fortnight before the Parliament was going to meet, that is, on 8th October, 1976.

Mr. Speaker, Sir, this Government has developed a habit of promulgating an Ordinance and then coming to the House for the approval of the same. In the present case a new and a bad procedent has been established. When the Bill was before the other House and property of that House, the Government promulgated an Ordinance and withdrew that Bill only yesterday. I take objection to this. Government should come forward and explain the necessity of promulgating an Ordinance. Why the issuing of the Ordinance become so much absolutely necessary? I would like to know, has the power position improved during the last fortnight? The issuing of the Ordinance is only to hoodwink the people. In the name

of tackling power crisis the Government wants to increase bureaucratisation of the power industry. Sir, here I would like to quote from the statement of objects and reasons the main objective for which the Bill was introduced in the Rajya Sabha:

"It was proposed to enlarge the scope and functions of the Central Electricity Authority in the interest of overall power development and to strengthen the Central Electricity Authority to undertake much larger responsibilities in evolving a national power policy, preparation of prespective and rolling plans, assisting in the timely completion of the power projects, maximising output from the existing power plants, developing a national gride and initiating programmes for research, development and training of personnel, etc..."

Sir, I would also like to know as to which are the State Governments who have objected to the introduction of this Bill. I would like to point out that Government in this Bill wants us to forget about the federal set-up of our country. Centre is taking much more power. I am sure, several State Governments would have objected to the framework of this Bill.

Mr. Speaker, Sir, we are seriously concerned about the failure in the power supply and the difficulties being faced by the industry on this account. There are repeated lay-offs in the industry due to power crisis. Erratic breakdown of power generating units has become a matter of common occurrence. Government is giving enormous power to the bureauracy by this enactment.

The main purpose of the Bill is supposed to enlarge the scope and functions of the Central Electricity Authority. The Government wants us to believe that the entire power crisis was due to the inadequate powers of the Central Electricity Authority. It thus wants to divert the attention of the people from the real causes of power crisis. The major causes of the

acute shortage of power are as follows:

- Bad supply of machinery by foreign concerns which led to heavy under utilisation of power units.
- 2. Bad maintenance of the power generating units by the authorities causing frequent power failures.
- 3. Government policy of permitting private capital to generate power and earn profit at the cost of public. Andhra Valley Co., Tata Power, Ahmedahad Power Co., Calcutta Electricity Supply Corporation are certain examples.
- Top heavy and corrupt administration of power projects which has been eating the major chunk of surplus in power generation.
- Anti-labour policy of the power authorities leading to frequent disputes of workers, clerical staff, engineers etc. with the authorities.
- 6. The Government policy of supplying cheap power to leading industrialists while charging exhorbitant rates from the ordinary consumers. While the poor consumers are fleeced the big industrialists are allowed to use the power projects as sources of profit.

Mr Speaker, Sir, the rates of power are also being increased. In this very Capital city of Delhi earlier there were different rates for power and light for domestic consumption. The difference in the two rates has been abolished and the rate of power supply has also been increased. The security deposit money has also been increased. In other words the use of electricity power has become a luxury item of consumption as the power rates have become so high that an ordinary person cannot afford to have the same.

Sir, Government has not given proper thought to the reasons for the power crisis in the country. They have given more authority by this Act to the same bureaucracy who are res[Dr. Saradish Roy]

ponsible for creating this crisis. We are paying a high price for the inefficiency of this bureaucracy and the Government is backing this system.

Sir, I would like to say that the power crisis that is developing or the delay in the completion of the power projects is on account of the connivance between the contractors and they high-ups and the bureaucracy. By. bringing forward this Bill the Government wants us to believe account on of want of more authority from the Centre this power crisis is there. This theory is merely to hoodwink the people. Some_ times the foreign companies are also causing delay in implementation of the projects by pressurising the Central Government to get much more profit out of the machinery supplied by them. My point is that by giving more power to the bureaucracy this system will get a further flourishing ground at the hands of the bureaucracy.

The Minister said that there is tenfold increase in the power supply. I find that they have mentioned in the statement of objects and reasons that they are evolving a national power policy. This means that even after 25 years of our planning we have got no national plan on power generation and distribution in our country. Whatever planning is done is not done in a democratic manner. Reliance is placed only on the bureaucracy. This is the main cause of the trouble. But still more power is being given to them.

Government are now talking of electrifying entire villages in States, but we find that the urban areas are facing power failures. There is shortage of power in the urban areas.

Government are not prepared to learn from the mistakes of the past and they are making the problem much more complicated by the policy they propose to follow.

We have been seen that the private sector power generating companies are making huge profits while the public sector power generating undertakings are making huge losses. This is due to the bureaucracy. But through this Bill the bureaucracy is given much more power. So we are sure that whatever be the laudable objects of the Bill, this policy will result in more power crisis in the country.

Therefore, it is necessary not merely to take certain administrative and procedural steps to broaden the activities of the Central Electricity Authority but to go into the basic causes of the present chaos in the power situation in the country. The Government's claim that the Bill has been brought after "a study in depth" is a mere eye-wash and can hoodwink none. If administrative fiats could have solved the problems dogging our country, the power crisis would have been solved long ago.

The present Bill, therefore, instead of solving the power crisis will only deepen it and there is nothing in the Bill that will make us feel that the Government are really serious about mitigating the present power shortage.

DR. K. L. RAO (Vijayawada): We should all acknowledge the very efficient services being rendered to the country by the hon. Minister and his staff. We have got to realise the main problems before the nation. When we got freedom in 1947, we hardly had two million kw power, most of which were not in the public utility units. Now we have 22½ million kw. In the next two decades, towards the end of the century, we must have 150 million kw. That is the minimum requirement as calculated by the various authorities. To go from 22 million kw. to 150 million kw. is a very stupendous task, a challenging one for the nation. Therefore, now is the time for us to take a large number of steps which will ensure that we reach the target of 150 million kw.

The hon. Minister stated that there has been some shortage of power and it has to be made good by structural reorganisation of the various authorities. I wish to submit that that is only one of the factors, propably a minor

factor. The main or important factor is that the shortage is because the demand of the nation is growing so rapidly as compared to the supply we are having. In other words, we must create more and more generation capacity in the country.

Now I am afraid we must accept the fact that so far we have not realised the importance of power and the place to be assigned to it. We did not assign it the first place. For example, upto the beginning of the Fifth Plan we spent something like Rs. 6,000 crores. Now having realised the importance of this, in this Plan alone we are putting in Rs. 7,300 crores. This is very good. If we had realised the importance of this earlier, this shortage would not have been facing us today.

There are some other factors also. For example, we are connecting loads without ensuring sufficient amount of power availability. There are other reasons also. But what I find now is that in this Bill there is absence of attention to these problems. The most important thing in this context is the need for a national power policy. The hon. Minister has also accepted it, but left it to the Central Electricity Authority to enunciate it. This is not proper. The national power policy must be evolved and announced by the Government for the country as a whole.

What is meant by a national power policy? Now power is a concurrent subject, which can be dealt with both by the Centre and States. it consists of two distinct parts, genera. tion and distribution. The Centre must take full responsibility for generation of power in the country as a whole. Power generation is, therefore. a part of the national power policy. Power will be developed and supplied in two sectors, that is generation by the Centre and distribution by States. Central generation of power has many advantages; the advantages outweigh the objections. The main advantage is that whatever staff and so on we have can be utilised to the best advantage. We have a limited supply

of high class experienced engineers. Here we are committing a mistake in retiring these people at 55 and in some States at 58. This should not be done. They should be taken on to 62 at least, because we have a very limited number of very good experienced engineers whose services we require for the most rapid and accelerated development of power.

Apart from that, there are other advantages in the Centre being responsible for power generation. size of the machines can be bigger. We can put them to the best possible use. The only disadvantage—the hon. Minister also mentioned it-is objection by some States. If you analyse the objections, we find most of the States agree. The only State which object are those which have power potential like Himachal Pradesh and Jammu and Kashmir. They feel that by the construction of dams storage reservoirs, their lands are submerged and they do not benefit. This is true. Construction of the Bhakra dam and the Beas dam have not proved very useful to the State of Himachal Pradesh. The only advantage it had is that it got a little power, which is negligible. But we can easily work out a scheme, not of royalty which is a bad word, of a compensatory allowance on an annual basis of one or two paise per kwh, generated which would bring an enormous amount of revenue to those States.

Coming to our main fuel and power resources in the future, if we can develop another 20 million kw. out of hydro power—that is the maximum we can have from economical unit operation—that would be good. The next source is coal which is already in the central sector as we have nationalised coal.

Here, take, for example, a State like Karnataka. It has got hydro potential of only one million kw. more. Once it is exhausted, where will it go for power? They will be in the same soup So the planning must be on a regional basis, Central generation achieved

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through the constitution of some regional boards, may be three, four or five.

It is mentioned in the Bill generating agency can also be created by the States. We have got 18 Electricity Boards. They might develop generating companies or corporations, because this is looked upon as a prestige matter, as in the case of engineering colleges. We have a number of engineering colleges; even a small State like Tripura has one, with the result that inefficient engineers are produced. The same thing will happen in every State and they would put up a Generating Board or a Corporation, that means, $18 \times 2 = 36$ will come into operation.

MR. SPEAKER: Dr. Rao, you will continue after lunch.

13.00 hrs.

The House adjourned for Lunch till fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at two minutes past Fourteen of the Clock.

[SHRI C. M. STEPHEN in the Chair].

ELECTRICITY (SUPPLY) AMEND-MENT BILL—contd.

MR. CHAIRMAN: The total time allotted for this Bill is 2 hours. 30 minutes have already been taken and 90 minutes remain. I will call the minister at 3.00. Members may kindly bear this in mind. The next Bill will be taken up at 3.30. Dr. K. L. Rao, who was on his legs may continue.

DR. K. L. RAO: I was saying in the morning that for the rapid development of power in the country, we have to fulfil certain conditions. The most important is the enunciation of a national power policy. Many States like Bihar, UP, Andhra Pradesh and

many others are far below the per capita average of the country. If we do not take some action urgently, as we go along, the situation will become worse. Power generation should be done through a central organisation and not through State organisations. Therefore, a national power policy should be enunciated immediately and power generation should be taken over by the Centre. There should be regional planning. In power, no unit can be commissioned in less than five years. That is why planning should be done on a ten year basis, as is done all over the world. So, unless these steps are undertaken, it is no use deceiving ourselves that we will be able to achieve the target of 150 million kw by the end of the century.

The hon, minister said that he is going to bring another amending Bill to the Electricity Supply Act. This is very necessary. Our 1948 Act is a copy of the English Act of 1947. But in England, they have completely changed this Act while we have been going on tinkering with it. So, the Act should be completely recast incorporating the various features I have mentioned. I would suggest that the minister should form a committee consisting of Indian experts plus three foreign experts from USSR, U.K. and USA. Mr. Neprozny, who has been Minister for Power in USSR for the last 20 years and who has increased power generation there from practically zero to 200 million kw should be invited to serve on this committee. Then Mr. Stanley Brown, retired Chairman of the Central Power Generation Board of the U.K. should be there. Also, Mr. Cisler of USA, who was the President of the last World Power Conference should also be there. He has been our great friend. He has helped us by being a member of our Energy Committee and Load Survey Committee. He will come if we invite him. These three plus some Indian experts should go into the problem and within three or four months produce a report, on which the government should take a quick declsion. That is the best we can do, because these three countries among themselves account for nearly twothirds of the world power generation. If we do this, it will be possible for us to have a correct approach and move in the right direction. Our object is to supply power to every part of the country at a uniform rate. allowing for transmission losses. This committee can help us on this point, so that we can achieve a power generating capacity of 150 million KW in 20 years. The difference between having power and having no power is the same as the difference between a blind man and a man with eyesight. Power is needed for agriculture, industry, solving unemployment problem and even for family planning Therefore, it is most important.

I shall now explain some of my amendments. I have suggested that it should be National Thermal Generation Corporation and National Hydel Generation Corporation, because 'generating company' does not sound well. You should not allow the States to form similar corporations without the permission of the Central Organisation. There is no point in going on multiplying corporations. If in particular case it is found necessary, as in Maharashtra where they are making a noble effort to coje up with the load by undertaking a large number of projects, then with the permission of the Central organisation. they can do it.

I have also suggested that the number of members must be reduced. 16 members are really not necessary. You should be very cautious. Part time members will not come prepared to the meeting. They will put in more of obstructions. We should have fulltime members. The full-time members may be 7 or 8, as the hon. Minister thinks necessary; but we should try to reduce the number. As Sir Visvesvarayya, the great engineer of country used to say, the best committee must consist of 3 people-not more than 3-of whom 2 are absent. If we really mean to have rapid acceleration of our country's power resources, it is very important that the members

must be few in number, specially because we do not have so many people of status in various disciplines. I am glad that the hon. Minister has taken a step in the right direction; but he should not increase the membership.

Similarly about qualification. There is a clause in which they say that people with experience of commercial industrial or business administration can also be selected as members. It is a most dangerous provision, because electrical power is a highly sophisticated type of energy; and it involves a very large requirement of technical knowledge. Therefore, we should try to confine the selection to the engineers. As I have submitted earlier, we have extremely good and valuable engineers in this country. You need not retire them at the age of 55, take them over and make use of their services for 2 or 3 years more. If some of these steps are taken, we can develop adequate power in this country-which is most essential.

SHRI P. K. DEO (Kalahandi): I am thankful to the Minister for having given a thought to this Act, which was passed in 1948, It will give a new dimension to the approach to this important subject. I quite agree with that the planning of the power sector should be done with a national perspective. So far as the suggestion of Dr. K. L. Rao that we should have regional grids is concerned, I do not agree with it. We should not have regional grids, but we should have national grids. We cannot draw a line between region and region, and have various compartments so far as power development in this country is concerned. Emphasis should be laid on removing the regional disparities. It is most unfortunate that with the advance of the so-called civilization, more and more people belonging to Scheduled Castes and Scheduled Tribes have receded into inaccessible backward places. Even after 25 years of planning, there has been no impact on them. We all know what vital part electricity plays in the degropment of any backward area. It is not a question of luxury; it is a question of

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necessity. If we can provide power to those backward areas which are full of mineral and forest wealth, they will be humming with activity. The paper mill at Kesinga had to be shifted for lack of promised power. If power is provided, those areas will have better living standard, better employment opportunities and better entrepreneurial opportunities. Those areas should be given top priority in the matter of giving electricity. There are no irrigation facilities. particularly in drought-prone By providing energized pumps in those areas, we can solve the problem of water to a great extent. To our misfortune we find that Eastern States like Orissa, Bihar India i.e. and West Bengal are on the bottom of the ladder, so far as provision of energized pumps are concerned.

So, taking into cosideration these areas, I think special emphasis should be laid on providing electricity to the eastern region of this country.

The Statement of objects and Reasons is laudable and deserves full support, but I will be failing in my duty if I do not press at this moment for the implementation of the Upper Indravati multi-purpose irrigation project. In the earlier statement, the hon. Minister said that probably hydro-electric power has been fully developed, but this thing has been under investigation for the last 25 years and kept in cold storage cause of the inter-state water dispute regarding the Godavari, but after the announcement of the 20-point programme, that dispute is over and the water to the various states has been allocated. There will be diversion of from the Godavari to the Mahanadi basin which will give it a natural drop of 1200 feet with which we can produce 600 MW of hydroelectric power and irrigate 500,000 acres of the chronically droughtaffected areas in my district.

Secondly, God has been very kind to this area. Lately there has been a discovery of one of the largest bauxite deposits of the world in the east coast. They expect a thousand million tonnes of high grade bauxite-600 million tonnes in Orissa and 400 million tonnes in Andhra Pradesh, The Ministry of Steels and Mines has already stated that two alumina plants would be established one in Andhra Pradesh and another in Orissa, but an electro-metallurgical industry like aluminium needs a minimum of 200 MW of power which only the Indravati power house can supply. So, I most respectfully submit that this should be given top priority.

other day I was in Korba where a bauxite deposit had been located, but now it is found that it will not be as large as the earlier estimates. The bauxite ore there will be able to feed the one lakh tonne alumina plant which is being set up there. Because of the tussle between the Madhya Pradesh Electricity Board and BALCO, the progress is not as much as was desired. There are four smelters of 25,000 tonnes each, but only one smelter has been commissioned because the power has not been supplied. The thermal station at Korba has a capacity of 300 MW, but for some reason the expansion programme has met with several hurdles, and they are not able to cope with it .

Now, I will come to my amendment. For the past many years in this House we from these Benches have rightly criticised that unnecessary concession has been shown to the monopoly industrial houses. Cheap power had been made available to HINDALCO from Rihand and to IN-DAL from Hirakud, but at the same time, the needy farmers did not get power to energise their pump sets. I submit therefore, that with the coming up of the Hydro Power Corporation, top priority should be given to the upper Indravati Project, Irrigation and Power, Railways and other Ministries should also be associated that it is an integrated approach, as

this Ministry alone will not be able to solve the problem. If the various Ministries put their heads together, there will be a combined approach.

The Indravati Power Project has been cleared by the Central Water and Power Commission and is now pending with the Technical Advisory Committee of the Planning Commission. I hope it will be given clearance soon

P. NARASIMHA REDDY SHRI (Chittoor): Sir, I welcome this Bill as a big landmark in the history of power development in the country and an earnest of the oft-proclaimed desire of the hon. Minister for attaining the power objectives as soon as possible, so that for want of power, the economic development of our nation does not suffer. I congratulate the hon Minister on the anticipatory action that he has taken in setting up two Generation Corporations, one hydel and the other thermal. this a new chapter is opening our country, and I hope and trust that with the Authority and with the restructural changes brought about in this Bill we will forge ahead in developing our generation capacity in the country, so that the story of power cuts may be a thing of the past.

Having set up these Generation Corporations, particularly for the thermal one, I would request the hon. Minister to take prompt action to exploit the vast deposits of coal available in South India and set up regional super-thermal stations to relieve the growing power felt in South India. The State Government of Andhra Pradesh have more than once proclaimed its intention and desire to place at the disposal of the nation the vast low grade coal stocks found in our State, so that, it may be exploited for the power needs of the whole country. In view of the power shortage felt in Karnataka and the limitation of development of hydel power in that State, I would suggest to the hon. Minister to set up jointly with the

States and the Central participation a super thermal station based on the Singareni coal field so that, with that, the power shortage in South India can be completely met.

Similarly, having set up a Hydel Generation Corporation, why should not the Central Government, under the aegis of this Corporation, take over and complete the long-pending projects like Srisailam which, though started long back, have been dragging their feet for want of resources. I would earnestly suggest that this Corporation should take over such major schemes which possibly cannot be completed, left to the States themselves as expected.

I have given notice of two amendments to this Bill. One is this. enunciating the objective of the restructured Central Electricity Authority, the Minister has said that it is for developing a national power policy and for attaining our goal of national power pool with a national transmission grid. If that is so, why not spell it out in the Bill itself? In the objects as outlined in the relevant Clause of the Bill, it is said that the Central Electricity Authority will merely prepare short-term and long-term perspective power development schemes and will do the coordination of the planning agencies. In my view, this is not enough. The objectives should be specifically mentioned there as 'attainment National Power Pool with a National Transmission Grid'.

My second amendment relates to re-allocation of the duties of the State Electricity Boards. It is welcome that generation at the State level is being separated from the State Electricity Board, We know very well that the State Electricity Boards have floundered and made a mess of the whole thing by trying to interest themselves in all aspects of electricity. Many Committees which have gone into this aspect have suggested many times that generation has to be

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[Shri P. Narasimha Reddy]

separated from the State Electricity Board, so that their functioning can be toned up and the losses can be reduced. The State Electricity Boards, by following an unimaginative tariff policy have made development of agricultural and cottage industries impossible in backward areas, particularly in drought-prone areas. My amendment is that the following should be added at the end of subclause (e) of Clause 11.

"and to adopt a flexible and differential consumption tariff so as to secure equitable benefits and incentives for lift-irrigation in droughtprone areas and for rural cottage industries."

I am suggesting this, so that the interests of the lift irrigation people and the rural cottage industries may be secure. These people, who are now struggling with the Board in such areas, are worse than the bonded labour. If the Minister is interested in abolishing bonded labour in all fields of national life, he should accept this amendment and see that suitable tariff policy is evolved by the State Electricity Boards so that the life irrigation people in the drought prone areas are liberated from their present bondage.

श्री तंकर बयाल सिंह (चतरा):
संभापित महोदय, हमारे सामने जो विद्युत
प्रदाय संशोधन विधेयक 1976 श्राया है
इस का मैं स्वःगत करता हं। स्वागत इसलिए
भी करना श्रावश्यक है कि पंत जी ने जिन
बिन विभागों का काम अपने हाथ में लिया
उन की कार्य दक्षता बढ़ी। एक श्रोर ऊर्जा
मैंबाल्य में जिल समय कील को श्रपने
हाथ में लिया उस समय केल को श्रपने
हाथ में लिया उस समय देश में कोयले की
कभी थी, लेकिन वहां कोयले का उत्पादन
इतना श्रधिक बढ़ गया कि वि को भण्डार भर
गया। इसी प्रकार से बिजली का भण्डार भर
गया। इसी प्रकार से बिजली का भी कार्यभार अपने हाथ में लिया तो 1974-75 में
कहा प्रति दिन 193.6 मिलयन युनिट

बिंजली का उत्पंदिन था वहां 1975-76 में बहुं बढ़े कर 225 मिलियन यूनिट प्रेंति. दिन कत्पादन होने लगा। यह मुझ लक्षण हैं।

मैं इस परयं जो बांत कहना चाहुंगा बह यह कि कार्ज बिजली का बामीण क्षेत्रों में सब से अधिक अंर पड़ता है, उत्पादन पर भी असर पड़ता है और रोजंगरी के जीवन पर भी ग्रसर पड़ता है। हमारा वहते ही विनीत स्वर में यह कहना है कि ब्राज जितनी परेशानी, जितनी घांधली ग्रीर जितनी चोरी बिजली विभाग में होती है, स्टेंटस में उतनी शायद ग्रीर कहीं नहीं होती। जब कभी हम लोग अपने क्षेत्रीं में जाते हैं, भीर लोगों को भी इस का तजबह हेगा, जितनी शिकायत विजली के बारे में हम को सुनने को मिलती है उतनी किसी और चीज के बारे में नहीं मिलती। मझे इस का तजर्ज है : मैं जब कभी जाता हूं तीन तीस, चालीस चालीस, पचास पचास लोगो ने शिकायत की है कि बिना पैसे दिये उन को लाइन नहीं दी जाती है। लाइन दे भी दी गई, अगर खडी फसल लगी उई है और उनको कुछ पैसे नहीं दिए तो ऐसे समय भी उस को खर ब कर दिया जाता है कि जिस से उस की फक्षल समाप्त हो जाय। इसलिए मैं मंत्री महोदय से यह कहना चाहता हं कि इस को नेशनल इम्पार्टेंस की चीज अमझें ग्रीर जब भी एलाक्ट्रिटी के बारे में कोई नीति बने तो आप की राष्ट्रीय नीति बननी चाहिए। जैसे शिक्षा के संबंध मे हम बात करते हैं. सिचाई के संबंध में बात करते हैं. मीद्ये शिक प्रगति के संबंध में बात करते हैं, ऐस ही विद्युत या पावर के संबंध में भी म्राप को एक राष्ट्रीय नीति बनानी चाहिए और उस के अनसार आप को ही उस का डिस्ट्री इप्राप्त भी करना चाहिए। यहां कितनी बिजली की आवश्यकता कृषि के लिए है ग्रीर कहां कितनी बिजली की आवश्यकता उद्योग के लिए है यह भी केन्द्र निधारित ! करे और इस के माथ ही जो आज विजली के बिलों में कई तरह की दरें हैं उन को भी:

आप को समाप्त करना चाहिए। यह सब से आवश्यक है। अगर एल्यूमिनियम फैक्ट्री है तो उसको किसी दर से बिजली दे रहे हैं, बेपर फैक्ट्री है तो उसको किसी और दर से दे रहे हैं। बिरला की फैक्ट्री है तो किसी और दर से दे रहे, हैं किसी और की फैक्ट्री है तो दूरी दर दे रहे हैं। यह दिल्कुल बन्द होना चाहिए। अ.प को अगर इस में रियायत देनी है तो गरीब कितानों को रियायत दीजिए जो बेचारे भुगतान नहीं कर सकते हैं। किसी उद्योगपित सेठ साहुआर या बड़े आदमी को आप क्यों रियायत दे रहे हैं जिस को करोड़ों रुपये तो ऐसे ही फायदे में आते है। उस को बिजली में रियायत देने से क्या फायदा है?

मैं मंत्री महोदय का ध्यान अब केवल उन्हीं वातों की स्रोर दिलाऊंगा जो बार बार मंत्रालय की ललाह∞ार क्षमितयों में स्रोर इस पालियाकेंट में कही गई हैं। एक तो नेशकल एनजीं पालिसी होनी चाहिए। दूसरा है——

Effective Steps to maximise power generation

ग्रीर तीसरा है.... Setting up of super thermal power station.

ा—प्राइम मिनिस्टर के वीस स्ती कार्यक्रम के अन्तर्गत जो हनने लक्ष्य बनाये हैं उस की पूर्ति होनी चाहिये। इस के बाद मैं मंत्री जी से यह जरूर कहना चाहुंगा कि ग्रामीण विद्युतिकरण की जो योजना है उस को आप फर्स्ट प्रायोग्टि। दें, उस में ध्राप प्रान्त में राय मांगते हैं, लेकिन केन्द्र से भी ध्राप किसी ध्रादमी को भेज कर निर्धारित करें कि कहां पर होना चाहिये: मैं यह इत लिये कह रहा हूं, मेरा संसदीय क्षेत्र बहुत पिठड़ा हुआ है, वहां प्रतापुर है, हजारी बाग मे, जहां न सड़क है और न बिजली है, जब कि वह प्रखण्ड मुख्यालय है। वहां के लिये सिकारिश हुई थी कि रूरल-इलैक्ट्रिफ्केशन बिग्रा जाय, लेकिन पता नहीं क्या हुआ वह यो जना इस क्षेत्र से काट कर दूपरी जगह जर दी गई, जहां पर उस की जरूरत नहीं थी, क्योंकि वहां से पोलिटी ज्ल-पैरवी थी।

इस के साथ एक बात मैं ग्रीर कहना चाहुंगा—जो श्राप ने श्रथारिटी सैन्टर में कायम की है, उस में श्राप ने श्राठ-दस या पांच मेम्बर जो बनाये हैं, उन के बारे में मैंने श्रपना श्रमण्डमेंट दिया है कि उस में कम से कम दो पालियामेन्ट के मेम्बर्ज को जरूर रखा बाय, जो कि श्राप की श्रोर से आने चाहिए। पालियामेन्ट के मेम्बर कहां रहते हैं, वहां चैंक रहता है और ठीक देख-रेख रहतीं है। जिम श्रथारिटी, जिस कार-पोरेशन या जिस कमेटी में पालियामेंट के मेम्बर नहीं होते हैं, उस का स्तर ऊंचा नहीं हो पाता है, वहां पर श्रफारश ही ज्यादा रहतीं है।

हमारे देश में वी एच ई० एल० ने बड़े बड़े पावर थर्मल स्टेशनों के संग्रंत केवल इस देश के लिये ही नहीं, विदेशों के लिये भी तैयार किये हैं। लीबिया, श्ररब-कन्ट्रीज तथा इसरे देशों से करोड़ों-अरबो का काम उस को मिला हुआ है। इस देश में जो पुराने थर्मल-पावर स्टेशन्ज ो ग्ये हैं, जो 28 साल के पुराने हैं, जैसे दामोदर-बैली कारपोरेशन है, उन की क्षमता भ्रव गिर गई है। वे भ्रव उतना पावर प्रोडक्शन नहीं कर ावते, जितना उन को करना वाहिये। ऐसी स्थिति में में महना चहुंगा ि उन थर्मल-पावर स्टेशन्ज का भ्राप नवीकरण करें। जिससे भ्रधि क उत्पादन हो सके।

हमारी दामोदर वैली कारपोरेशन है, जिस की अधिकांश निदयां विहार से हैं, लेकिन इरिगेशन पपंजेज के लिये उन का पानी बंगाल मे जा रहा है और पादर भी बंगाल ले रहा है—ऐसा नहीं होना चाहिये।

इन शब्दों के साथ मैं मंत्री जी से झनुरोध इ.कंगा कि जो कुछ मैंने कहा है उस पर ध्यान दें। 67

SHRI INDRAJIT GUPTA (Alipore): Mr. Chairman, Sir, the grounds which have been stated bringing forward this amending Bill both in the written statement of Objects and Reasons as well as in the Minister's opening remarks are, of course, something which we all welcome and support. There is no doubt about the fact that the Act of 1948 has become obsolete in the sense that the structural set-up of that Act is no longer capable of meeting needs of the situation in the power field. But it has also beer emphasised by the Minister, and actually that was stated in 1948 Act in the Statement of Objects and Reasons also that the object should be to evolve a national power policy including concept of a national grid. But the fact remains that after nearly thirty years, which we have passed, while the total volume of power generated has gone up in a spectacular fashion, can we ask ourselves this question whether we have been able to get anywhere near a sound or adequate uniform national power policy? Can we say that proper control and utilization of national power resources has been achieved or that we are well on the way to achieving it? From this point of view, I feel that we are lagging very very far behind. agree with some of the valuable remarks made by Dr. Rao. The point of the matter is-he was very polite, I should say-that the State Governments under whom these Electricity Boards come are virtually running these things as their own a sort of private jagirdaris, if I may say so. That is the attitude, because have to come to the Centre only to get approval to some schemes and get the necessary funds.

The power crisis which is accentuated in the last 3-4 years has revealed that there is neither an effective control nor utilisation of the national power resources. Every body knows that even sharing of surplus power which some States have, with the deficit States, has become

very difficult, not only due to the absence of inter-State transmission lines and absence of regional or national grids or due perhaps to the disputes about the tariffs which will be chargeable but due to this attitude which has developed among many of the States that these are their own private sort of zamindaris. The Committee on Public Undertakings itself has pointed out that there is a reluctance on the part of the States which have got surplus power to part with it for the sake of other not so fortunate States.

Then there are so many disputes regarding the utilisation of hydel resources, about the location of the super thermal power stations which are proposed, etc. All this has held up their construction and development. While it is very good to reiterate these objectives in this amending Bill now, I think we have to judge it from the standpoint of whether it is actually going to ensure a central ownership and central control of generation and transmission capacity. Unless that is done, there is no other way to overcome what I would describe as this State overlordship in the matter of power generation and transmission. that point of view, we feel that this Bill is disappointing and does not go far enough. After a gap of nearly 30 years, a Bill which was certainly more comprehensive and more radical than this, was required.

I just want to briefly deal with about 3-4 major points. First of all, I say that one of the major ingredients of a national power policy should be now to take over these remaining private licensees, the giant ones, the major ones. Although the Minister said in his opening remarks that in relation to the total volume of power generated, the power generated by these private licensees is marginal. their characteristic? but what is They are located in areas which have a tremendous concentration of load. For example, the Calcutta Electric

Supply Corporation, the Tata Hydel Power, the Andhra Valley Power Supply Company which are all Tatas, Bombay Subarban Electric Supply Corporation, the Ahmedabad Electric Supply Co. Their total volume of power generated may not sound very impressive compared with the total amount generated in the country as a whole, but, Bombay, Ahmedabad, Calcutta are not just any place. They are the three most important areas of industrial concentration and growth in this country. All these concerns are holding practically monopoly of power generation in those areas and earning huge profits. Do you think that the development of a national power policy in the interests of the country overal! can be fitted in with a profit-oriented undertaking of power as is being done by these concerns? concerns have been repeatedly given extensions of their licences. So, it seems the Government are afraid cf dealing with these people. We do not think that this fits into the scheme of a national power policy at all, apart from the fact that the Calcutta Electricity Supply Corporation is also blackmailing the government and consumers repeatedly there and I should say, are making fantastic profits by repeatedly putting up their domestic tariffs which has been done three times in the last two years alone.

The second point I wish to make is that we think that there should be a much more purposeful move by the Centre for central generation and a national grid. I do not know why the Minister is a sort of apologetic about it as though he is doing something through this very limited Bill which requires a lot of apology and explanation. I understand that nationalisation in that sense cannot be done overnight, certainly. But we have to proceed in the direction of evolving this national power policy. should undertake that step-by-step and these thermal, hydel and atomic power stations should come with the Centre. More and more high voltage

and Inter-State transmission lines should be controlled by the Centre. We talk about controlling the commanding heights of the economy. That is being talked of in other spheres. In the field of power which is the first requisite of development the government should move towards achieving these commanding heights.

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My third point is this. In the proposed Bill a multiplicity of agencies is sought to be created. There are lots of new agencies which are proposed to be set up mostly in the States for generation, transmission, supply etc. This I am afraid will only lead to more chaos as far as the national policy is concerned and as far as the national purposes go. Multiplicity of agencies is also something against the interests of the workers. are places where persons are kept together. in musterrolls for years There are deputationists who remain there blocking the chances of others. It is very harmful in every possible

What is to be the national policy regarding power tariffs and power rates? Some members have already pointed out that it is the big monopoly houses and the big concerns which are getting concessional rates. Take for example agricultural farmers, small-scale industries, domestic consumers and so on. Whenever the rates are revised they are the first victims who are to suffer. You do not give relief in respect of these small-scale industries, the domestic consumers and the small farmers. The big houses like Birlas and others go on getting all types of concessions in this regard. Therefore, taking the overall pattern of development and generation, national policy should be there in the question of power tariffs and power rates. This Bill is a very hestitant sort of Bill. I do not know how we can go on on the basis of this Bill for the next 25 or 30 years. The hon. Minister said that he is thinking of bringing another Bill. I understand that would be relating to the question of financial commitment.

[Shri Indrajit Gupta]

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I hope when he brings such a Bill he will also try to incorporate the suggestions made in the debate.

Sir, the time is very inadequate and there are many things to be said. There are many points to be dealt with. Let his next Bill not restrict itself only to the financial aspects, but my request to the hon. Minister is to make the Bill more comprehensive, and more radical, so that we may move towards a national power policy and central control.

श्री मल चन्द डागा (पाली): चैयरमैन साहब, ग्राप ने जो तीन मिनट का समय दिया है, उस में से आधे मिनट में तो मैं श्री के० सी० पन्त को धन्यवाद देना चाहता हं कि उन्होने बहत ग्रन्छा काम किया है भीर दूसरी बात जो मैं कहना चाहता हुं वह यह है कि इस बिल के अन्दर कुछ एेसी बातें हैं जिन की तरफ़ मैं मंत्री जी का ध्यान दिलाऊंगा । पहली बात तो यह है कि ग्राप ने यह कहा है कि कम्पनीज वहां खड़ी की जाएंगी जहां पर सब प्रकार की सुविधाएं हो जैसे ट्रान्सपोर्ट की बात है और रा-मैटीरिल की बात है। मैं कहता हं कि गवर्नमेंट जब कोई नई फैक्टरी या कम्पनी बनाती है, तो बैकवर्ड एरियाज में क्यों नहीं लगाती है। इसलिए यह जो जैनरेटिंग कम्पर्ना ग्राप खड़ी करना चाहते हैं, मेहरवानी कर के इस को वैकवर्ड एरियाज में लगाइए। जिन लोगों को ग्राप लाइसेन्स देते हैं, वे बैकवर्ड एरियाज में नहीं जाते हैं स्रौर गवर्नमेंट भी जब कोई नया पावर स्टेशन लगाना चाहती है या नई कम्पनी खड़ा करना चाहती है, तो बैकवर्ड एरियाज में नहीं जाती है। इस में जो स्राप ने प्रोवीजन रख दिया है कि उद्घां पर फैसेलि-टीज होगी, वहां पर ये कम्पनीज लगाई जाएंगीं, इस से राजस्थान का जो इलाका रेगिस्तान है वह हमेशा ही रेगिस्तान रहेगा भ्रौर हमारे अरविन्द नेताम साहब का जो इलाका है, वह भी वैसा ही रहेगा। इसलिए मेरा निवेदन यह है कि गवनं मेंट को अपनी कम्पनीज बैंकवर्ड एरियाज में लगानी चाहिए और वहीं पर इनका-स्ट्रेक्चर की थेट करना चाहिए और मरकार को यह बहना नहीं करना चाहिए और सरकार को यह बहना नहीं करना चाहिए की हम तो वहीं पर इन को लगा सकते हैं जहां पर स.री सुविधाएं उपलब्ध हैं। आप इसके लिए सड़ हें बन इये, ट्रांस-पोटेंशन की दूसरी चीं जो बनाइये ताकि बेंकवर्ड एरियाज के अन्दर आपका काम हो। इस बार आपने बिल्कुल ठींक किया कि अधारिटी में पढ़े लिखे लोग आयेंगे, जो एक्सपर्ट हैं वह आयेंगे, नहीं तो ऐसे ही लोग इसमें घुस जाते ये। आपने इसके लिए प्रोविजन किया है—

'A fulltime Member shall be the person who has experience and has shown capacity.'

ग्रव की बार पंत जी ने बहुत ग्रच्छी बात की है। इलेक्ट्रिस्टी बोर्ड में क्या होता है, जो इलेक्ट्रिसटा की ए०बी०सी० नहीं जानते, वे लोग इसमें ग्रा जाते हैं ग्रांर इसके चेग्ररमैन कन कर बैठ जाते हैं। इसके बारे में एस्टीमेटस कमेटी की रिपोर्ट में सजेशन दिया गया था कि ये जो इलेक्ट्रिस्टी बोर्डस हैं ये घाटे में जाते हैं, इनको ठीक किया जाये। ये जितने भी इलेक्ट्रिसटी बोर्डस हैं यह सब घाटे में जाते हैं। यह बहत अच्छा है कि आप इसके बारे में एक बहत बड़ा बिल ला रहे हैं। 1948 के बाद से 1976 में यह पहली बार इसके बारे में कोई बिल ग्राया है। इसके मृताबिक इसमें टेक्नीसियंस होगे, एक्सपर्टस होगे। एक माननीय सदस्य ने कहा था कि इसमें एम ० पीज ० भी होने चाहिए। लेकिन इसमें एमर्ल्याज्य वे होने चाहिए जो इले किट्सिटी के बारे में जानते हो 1 ग्रगर में घुस जाऊं तो मैं तो व्यापार करने लग जाऊंगा।

सभापति जी ये जो तीन मिनट दिये गये हैं ये इस बिल पर बोलने के लिए कम हैं 1 सरदार स्वर्ण सिंह सोखीः (जमणेदपुर):
चिद्यारमेन साहब, यह जो बिल पंत जा लाये
हैं यह बहुत अच्छा बिल लाये हैं। मैं पंत
जो को इसके लिए बधाई देता हूं। इन्होंने
जो प्रपने स्टेटमेंट में कहा है कि कई जगहों
पर पावर जेनरेशन को डिस्ट्रब्यूशन से अलग
कर दिया जायगा। इसके बारे में मेरा कहना
यह है कि यह सब स्टेटों में यूनीफार्मलों होना
चाहिए, नहीं तो इसमें दिक्कतें आ सकती
हैं।

दूसरी बात इन्होंने क्लाज 15ए में कही है। उसमें उन्होंने कहा है---

"(a) design, construction, operation and maintenance of generating stations; (b) transmission and supply of electricity; (c) applied economics; (d) organising workers; (e) industrial, commercial or financial matters; or (f) administration in a Government Department or other establishment".

मैं कहता हूं कि क्या कोई एक म्रादमी इन 6 किस्मों के काम को संभाल सकता है? मेरे ख्याल में तो कोई हरफनमौला ही होगा जो ऐसा कर सकें। क्या एक ही मादमी लेबर बेल्फ्रेयर को भी देख सकता है भीर कम्मियल मास्पेक्ट्स को भी देख सकता है? मैं सुझाव दूंगा कि इसमें कम से कम तीन मेम्बर होने चाहिएं। नहीं तो इसमें बाद में दिक्कत आयेगी।

दूसरी बात मैं पंत जी के घ्यान में लाना चाहता हूं। सुबनारखा हाइड़ो पावर बोजेक्ट जो मेरे इलाके सिंहभूम में है, इसके लिए 140 लाख रुपये दिये हैं। मभी तक बहां पर कुछ नहीं बना है। पता नहीं, वहां पर क्या होगा, क्या नहीं होगा?

बिहार में सब कुछ है। मापको वहां पावर स्टेशंच बनाने चाहिएं। वहां बड़े बड़े डैम हैं। वहां पर कोयला बहुत है इस वास्ते जहां तक हो सके मेहरबानी कर के डैम्ज पर ग्रीर कोयले पर ग्राघ।रित पावर हाउसिस ग्राप बनाए।

बिंजली के मामले में बहुत किस्म की शिकायतें सुनने में आती हैं। जैसे शंकर दयाल सिंह जो ने कहा बिजली के मामले में बोइब बहुत लो जाती है, खास करने कर्न क्शन बिजली का जब दिया जाता है तो बहुत बाइब ली जाती है। विहार में तो यह बीमारी बहुत ज्यादा है। इन चीजों की तरफ़ आप ध्यान दें। बिहार इलैक्ट्रिसिटी बोर्ड को भी आप कसें। पम्प जिन से पानी इरिगेशन के लिए लिया जाता है उनको बन्द कर दिया जाता है जिससे किसानों को बड़ी दिक्कत होती है। इस और आप ध्यान दें।

पावर हार्जीसस को भी आप अच्छी तरह से मेंटेन करें। उनका आप एक्सप्रेंशन् भी कर सकते हैं। नए भी लगाएं। लेकिन नए न भी लगाएं तो उनकी ताकत आप बढ़ा सकते हैं। इस पर आप ध्यान दें।

जैसे श्री इंद्रजीत गुप्त ने कहा कलकत्ता इलैक्ट्रिसिटी सप्लाई कम्पनी, टाटा इलिक्ट्रक कम्पनी, ब्रहमदाबाद, ब्रान्ध्र प्रदेश इलैक्ट्रिसिटी वाले जो हैं उनको ब्राप बिल्कुब खत्म करें, उनको ब्राप बीच में से हटाएं। उनकी कोई अरूरत नहीं है। इन कम्पनियों को ब्राप टेक ब्रोवर कर लें। इन के लाइसेंस ब्राप कैसल करें। इन्होंने बहुत कमा लिया है।

इन शब्दीं के साथ मैं इस बिल का समर्थन करता हं।

SHRI Y. S. MAHAJAN (Buldana): Mr. Chairman, Sir, supply of electricity is of basic importance not only to the development of industry but also of agriculture and means of transport and communications. Inspite of immense development in this sector there is considerable imbalance in the demand and supply of this important form of energy.

The reasons why the Power Supply Industry could not develop rapidly are [Shri Y. S. Mahajan]

clear enough. The organisational structure set up under the Electricity Supply Act of 1948 is not only inadequate, but highly defective. It is unsuited to the needs of a developing country whose demand for this type of power is increasing by about 15 per cent every year.

The Central Electricity Authority was set up under Section 3 of the Electricity Supply Act of 1948. But it does not endow it with sufficient power to plan the development of the industry or coordinate the activities of the various Electricity Boards and private undertakings. The Act set a premium on inefficiency and did not provide for any financial or commercial discipline in the business of supply of electricity. The State Electricity Boards are usually in the red and the industry suffers from instability of supply, chronic low voltage conditions, excessive losses in transmission and difficulties of transfer from one area to another. As for breakdowns there is no limit. Sir, in my part of the country, even Surgeons cannot be sure of power while performing their They have to operations. make some stand-by arrangements. And so far as Agriculturists are concerned, they have to work on the farms during night time because power might be made available at any time during the night.

I am gald the hon. Minister has come forward with this Bill to overcome these defects. The Bill enlarges the scope and functions of the Central Electricity—Authority in the interest of overall power planning.

In this connection I might like to bring to the notice of the hon. Minister the sad plight of the State of Maharashtra. Sir, there was already a cut of 10 to 30 per cent till 31st October. From 1st November an additional cut of 10 per cent has been added. It is estimated that the loss of production per day comes to about Rs. 5 crores.

I hope sanction would be accorded to the schemes of a gas turbine power plant which can come into operation within 1½ years as compared to thermal power station which takes about 5 years.

Similarly, Sir, schemes of power expansion which are awaiting sanction, such as, increasing the capacity of the Tarapore Atomic Centre, a thermal power station at Trombay and the scheme of the Bombay Suburban: Electricity Company should be cleared, as soon as possible. If this is done, to a certain extent, the lack of power will be made good during the Fifth: the Sixth Plan-periods Maharashtra.

With these remarks, I support the Bill.

श्री जग अप सिश्व (मघुबनी): श्रीमन्, जीवन में जो स्थान अन्त, वायु और जल का है, आज के युग में विद्युत का भी वही स्थान है। देश को उन्नत करना है उत्पादन को बढ़ावा देना है, खेत और कारखानों में अधिक उत्पादन हो और काफी माला में उत्पादन हो इस के लिये बिजली की आवश्यकता होती है। आज देश में विजली का हाहाकार मचा हुआ है। संतोध की बात है कि यह विभाग दक्ष मंत्री के हाथ में है, और 1948 में जो विद्युत प्रदाय अधिनियम बना उस में मंत्री जी आअ आमूल परिवर्तन का विध्यक लेकर सदन में आये हैं। हमार विश्वास है कि इस से विजली में काफी प्रगति होगी, जिस के लिये में मंत्री जी का धन्यवाद देता हं।

बिल की सारी विशेषताओं का वर्णन करने का समय नहीं है इसलिये केवल सुझाव ही रखना चाहता हूं। विधेयक के खंड 4(2) के अनुसार सदस्यों में से अध्यक्ष की नियुक्ति की बात है, लेकिन उन की योग्यता और कार्यकाल पर कोई प्रकाण नहीं डाला गया है। मंत्री महोदय इस को स्पष्ट करेंगे। आप ने 14 सदस्यों की संख्या रखी है, अध्यक्ष होता अगर 15 कर देते।

केन्द्रीय विद्युत प्राधिकरण तथा राज्य विद्युत पराममं परिषद् में जनप्रतिनिधियों को भी स्थान मिलता चाहिये। दिखली उत्पादन की सोमा निर्द्योरित हो तथा अच्छा काम करने वालों को पुरस्कार दिया जाय भौर जो व्यक्ति ठीक से काम न करें उन्हें भवश्य दह देता चाहिये। विजली का ग्रा ध्याय न हो, और चौरी न हो, इस बात की ग्राप को पूरी व्यवस्था करनी चाहिये। इस के साथ ही मेरा निवेदन है कि ग्राप के मंत्रालय में जो भी स्कीम तैयार हो या और कोई काम हो तो उस में राज्याचा का उपयोग हो जिससे राष्ट्रमाधा को बढावा मिले।

एक कहावत है कि हर शून्य चोट निहाई माथा अर्थात् सब से ज्यादा परेशानी किसान को हो होती है, वही बेचारे परेशान होते हैं। इसलिये बिंजली की आपूर्ति किसानों को सस्ती दर पर करें।

श्रव मैं मंत्री महोदय का ध्यान एक द्यावश्क विषय की स्रोर स्राङ्गध्ट करना चाहता हं। जैसा माननीय शंकर दयाल सिंह ने कहा कि बिहार में बिजली की बड़ी कमी रही है। क्यों न रहे? ग्रगर ग्राप थर्मल पावर स्टेशन नहीं बनायेंगे तो बिजली कहां से ग्रायेगी? कुछ वर्ष पहले कटिहार ग्रीर मजफ्फरपुर में थर्मल पावर स्टेशन की स्थापना का निर्णय हुआ, लोगों को खुशो हुई कि बिजलो का संकट दूर होगा। लेकिन फ़िर क्या कारण हम्रा जिस की वजह से दोनों स्थानां के बारे में जो स्वी छित हुई थी वह रह कर दी गई। मैं चाहुंगा कि मंत्री महोदय बतायें कि यह रद्द क्यों हुई, ग्रीर क्या फिर पुनः स्वी कृति प्रदान करेंगे ? बिहार इस बात की, इस स्वीकृति की भ्राप से अपेक्षा करता है।

ग्रन्त में मैं ग्राप को पुनः श्रन्थवाद देता हुंग्रीर इस विश्रेयक का हृदय से स्वागत करता । SHRI B. V. NAIK (Kanara): Since Shri Kartik Oraon, an engineer, is not here, I hope at least his time may be allotted....

MR. CHAIRMAN: Time is reduced to two minutes.

SHRI B. V. NAIK: The statement of objects and reasons says:

"The country experienced serious power shortages during the last few years affecting the overall economy. A study in depth revealed that it was necessary to restructure and reorganise the electricity supply industry".

DR. SARADISH ROY: On a point of order. There is no quorum.

SHRI B. V. NAIK: What I feel is that the way this analysis that the power shortage was caused...

MR. CHAIRMAN: He may resume his seat. The bell is being rung. Now, there is quorum. Mr. Naik may continue.

15 hrs.

SHRI B. V. NAIK: Sir, I feel that the period which has been covered in this analysis was also a period of drought, which was a period of strikes, a period of general unrest and there was a serious problem of the law and order in this country. I therefore feel that the law and order problem which was compounded to a certain extent by the local engineers, junior engineers and others has now been recoiled on them. I hope that the executive order that will follow in view of the fact which says that the board shall comprise of one Electrical Engineer with wide experience. I hope Dr. Rao will also support this-will completely do away with this clause. I request that the Government should not be allergic to these words "Electric Engineer" or any other engineer, because they do a lot of good work. The second point which I would like to place before you is that like the Rail[Shri B. V. Naik]

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ways, electricity is today or tomorrow fated to get centralised. I think we need not at all be apolegetic if we bring in a legislation towards the centralisation of the power in regard to And in that behalf, the electricity. present bill is a step towards a progressive and right direction. But in a sort of a faltering step in the direction of centralisation, it is inevitable that like Railways, power, particularly, electricity-since there are no boundaries for electricity-will have to get centralised and centralisation mean some persons with multi-discipline knowledge in regard to the whole subject like Mr. K. C. Pant, will have to have a control in order to see that there is a rational distribution of this very very precious and scarce resource in our country. I come from an area which has a major on-going hydro electric project, which is called Kali Hydro-electric project. I do not know what is going to happen in the light of this legislation to the hydro-electric projects like Kali which are at present being implemented through the Mysore Power Corporation. Whether that will be treated as a generating company or not. I do not know. But one of the fall-outs of these major electricity projects and the area particularly the Western Ghat is known to be the power house of this country, is going to have a large number of projects. My district alone, besides Shrawati and Kalindi, is going to have Bedthi project and Aganasini project-4 power projects-within a distance of a hundred miles.

I therefore, feel that the rehabilitation of the people affected by the hydro-electric power projects which has not been a satisfactory record up till now, can only be set right if there is a coordinated action by these generating companies as well as the Central authorities and the State Electricity Boards.

भी कियनाथ सिंह (झुनक्षुनू): सभापति महोदय, गिछले बीस पच्चीस सत्त में बिजली के उत्पादन भीर खपत में जो वृद्धि हुई है, उसको देखते हुये इस प्रकार के बिल को लाना भ्रावश्यक है। इसका उद्देश्य यह है कि हम बिजली के उत्पादन, विस्तार भीर खपत को एक राष्ट्रीय दृष्टिकोण से देख सकें।

जहां तक उत्पादन का सम्बन्ध है, हमारी राष्ट्रीय नीति यह होनी चाहिये कि जहां तक हो सके, बिजली का उत्पादन केन्द्र के हाथ में हो रहे। जिस राज्य की सीमा में कोई प्राजेक्ट बनाई जाये, उससे पैदा होने वाली बिजली का एक शेयर उस राज्य को देना चाहिए, लेकिन उसका कुछ हिस्सा केन्द्र के पास रखना चाहिये, ताकि जिन राज्यों में बिजली के उत्पादन की क्षमता ग्रीर साधन नहीं हैं, उनको बिजली दी जा सके। इससे हमारे देश के ग्रंडर-डेवेंलप्ड क्षेत्रों को फायदा होगा । बिजली पानी या कोयले से पैदा की जाती है। जिन राज्य में इन दोनों में से कोई भी साधन नहीं हैं, उनके हितों का ध्यान रखना ग्रावश्यक है। जब तक इस सम्बन्ध में कोई निर्णय नहीं किया जाता है. तब तक सेंटल इलैक्टिसिटी एथारिटी भौर जेनीरेटिंग कम्पनीज को इस ढंग से काम करना चाहिये कि ग्रंडर-डेवलेंप राज्यों को भी बिजली मिल सके।

15.07 hrs.

[SHRI P. PARTHASARATHY in the Chair]

जहां तक बिजली की खपत का सम्बन्ध है, कृषि ग्रीर उद्योगों को दी जाने वाली बिजली के रेट्स में बहुत बड़ा फ़र्क है। काएत कार को बिजली का सबसे मधिक रेट देना पड़ता है। मेरे राज्य में पिछने तीन साल में बिजली का रेट 13 पैसे पर-पूनिट से बढ़ कर 25 पैसे पर-पूनिट हो गया है। जब हमारा देश कृषि प्रधान देश है, ग्रीर हम कृषि उत्पादन की मोर ग्रधिक व्यान देना बाहते हैं, तो यह ग्रावश्यक है कि कृषि के लिए दी जाने वाली बिजली का रेट उद्योगों को दी जाने वाली बिजली के रेट से अधिक नहीं होना चाहिये—उन दोनों का रेट एक होना चाहिए। कृषि को दी जाने वाली बिजली का रेट कम करना चाहिये और उद्योगों को बिजली के सम्बन्ध में जो कनसेशन दी जा रही है, उसको करटेल करना चाहिये।

पहले पुलिस का महकमा भ्रष्टाचार के लिए बहुत किटिसाइज होता था। लेकिन अब बिजली का महकमा सबसे करप्ट है। वहां लाइन्जमन से ले कर एक्सीक्यूटिव इंजीनियर तक सब के द्वारा भ्रष्टाचार होता है। लोगों को बिजली का कनेक्शन नहीं मिलता है और कन्ज्यूमसं का शोषण होता है। मेरा निवेदन है कि बिजली के डिस्ट्रीब्यूशन के सम्बन्ध में कन्ज्यूमसं के पायंट अ। इन ब्यू को हमेशा सामने रखना चाहिये।

सेंटल इलैक्टिसिटी एथारिटी के गठन में इंडस्ट्री ग्रीर लेबर ग्रादि सभी इन्टेस्ट्स को प्रतिनिधित्व दिया गया है, लेकिन उसमें कृषि का कोई रिप्रेजेन्टेटिव नहीं रखा गया है। उसनें जनेरेटिंग स्टेशन्ज, ट्रांसिमशन ग्रौर सप्लाई, एप्लाई रिसर्च, एप्लाईड इथानोनिकस ग्रीर इंडस्ट्रियल, कामर्शल तथा फ़िनाशल मामलों में भ्रन्भव-प्राप्त व्यक्ति रखे जायेंगे, लेकिन उसमें एपीकल्चर को कोई स्थान नहीं दिया गया है। इसी तरह जैनरेटिंग कम्पनी के बोर्ड घाफ़ डायरेक्टर्स में हैबर को प्रति-निधित्व दिया जा रहा है, लेकिन एग्री-कल्चरिसस्ट्स का कोई प्रतिनिधित्व उसमें नहीं होगा। यह एक बहत बड़ा लैकना है। बिजली का सबसे बड़ा कन्ज्य मर एग्रीकल्चर होने की वजह से उसको इन दोनों सस्थायों में प्रतिनिधित्व दिया जाना चाहिये ।

श्री हरि सिंह (खुर्जा): सभापति
महोदय, विजली मंत्री ने जो बिल पेश किया
है, वह बड़ा सामयिक है, उतकी बड़ी मांग
वी भीर वह बहुत कमिन्नों को पूरा करेगा।
समय के भ्रमा है के कारण ज्यादा तकलीफ
में जाना तो मुक्किस है, लेकिस में बताना

चाहता हूं कि देश में कुल जितनी बिजली पैदा होती है, उतका केवत 13.4 परसेंट खेती और सिचाई के लिये किशानों को दिया जाता है। इन रेशो को बढाना चाहिए।

सारे देश में यह सरवे कराया जाये कि दक्तरों में किशने किसानों को दरख्यास्तें बिजली के कने≉सन के लिये पड़ी हई हैं। मैं समझता हं कि हर एक जिले में हजारों की तादाद में ऐसी दरख्त्रास्तें पड़ी हुई हैं। बहुत चनकर काटने भ्रीर पूरी कोशिश करने के वावजुद किसानों को बिजली नहीं मिल पाती है। मैं मंत्री महोदय से यह कहना चाहत। हं कि वह उसका सर्वे करायें ग्रीर किसानों को वार फूर्टिंग पर बिजली दिल आएं। सर्वे करा कर संसद में इस बाद की रखा जाये कि हिन्दुस्तान में इतने किसानों को दरहवास्तें थीं और उसमें इतना हमने पुरा कर दिया। इस हे लिथे केश प्रोग्राम चलाना होगा। इस हे भ्रन्दर उनको प्रायरिटी दें। भ्राज जो देहाती में विजली दी जाती है उसमें भी बहुत से गांवों में बिजली पहुंच पाती है। केवल दो चार खम्भे लगाए ग्रौर कह दिया कि पूरे गांव में बिजली हो गई। मेरा निवेदन है कि पांचवीं योजना के श्रन्दर 81 हजार ऐडीशनल गांवों को बिजली देनी है। जो रफ्तार इस समय चल रही है उससे हमारी पांचवीं योजना का यह लक्ष्य पूरा होना मुश्किल है। मैं चाहंगा कि किसानों को गारन्टीड बिजली मिले। उस हे लिये गारन्टी कर दें कि जब कोई किसान खेतों के लिये विजली चाहेगा तो उसको बिजली दी जायेगी। ऐसा भ्रादेश भ्राप कर दें तो वह काम पूरा होगा और हमारा देश आगे बढ सकेगा।

SHRI VAYALAR RAVI (Chirayin-kil): I am supporting this Bill with reluctance and with suspicion. No doubt I congratulate the hon. Minister on the magnificent work he is doing; but I am really afraid of him, because he is so persuastve and is good at getting things done.

[Shri Vayalar Ravi]

Mr. Indrajit Gupta was forcefully arguing for a national policy. I am not disagreeing with it. I agree that there should be a national policy for power. Mr. Indrajit Gupta is speaking as a Member from a deficit State. When you speak of a national policy for power, what about the other problems? You cannot take away the surplus power from a State like Kerala which is suffering from scarcities of food and employment. In the case of those problems, there is no national policy. We have to beg for food from Delhi. There is unemployment in Kerala. There is the Siva Sena and there is another Sena in another State which is working against employment for people from Kerala. You are interested in taking away surplus power from Kerala. (Interruptions)

We may take other major issues also and can see the disparities. An adult in Punjab consumes 58 ounces of food, whereas in Orissa the in take is 10 ounces. This disparify is there in regard to food. When scarcities and deficits are there, I agree that there should be a national policy in regard to all the items.

SHRI INDRAJIT GUPTA: Don't you want a national grid?

SHRI VAYALAR RAVI: I agree that Calcutta should be given power. We are not against a national policy. We are not against a national grid. But don't take away something in which a State is in surplus.

Mr. Pant said that it was an innocent bill. I fully agree that there should be a national policy on power and energy. We will definitely support the idea. But it should not be in the case of power alone. When you discuss the question of power and water, you should accept a national policy for food and employment also. The Minister said that in regard to the power projects costing more than Rs. 1 crore, concurrence of the State should be there. That is the position to-day.

In Idikki, you have spent Rs. 160 crores. We are thankful for it. We appeal to you to give us Rs. 10 crores more. It will double the production of power.

A powerful plea has come from different corners for a national policy. My appeal to the hon. Minister is that while he formulates a national policy for power, he should consider the view-points of the surplus States, which are however deficit in very important items like food and employment opportunities. Unilateral introduction of a national policy will be more harmful because power is one of the basic needs of industrial development, it is the attraction for industrial development. Unemployment is very acute in Kerala, and power can attract more industries to the State and provide employment. We need more industrialisation of the State, and power generation can help us in that respect. We are definitely in favour of a national policy in respect of power provided the other needs of Kerala are met by the Government.

SHRI RANABAHADUR SINGH (Sidhi): I welcome this Bill because I believe that it is another step in the long road of our country catching up on our power needs and becoming competitive by world standards, but I feel that the Central Electricity Authority should have also been given a more meaningful charge as regards research in this field. I believe that the very r son d'etre of this Bill is to provide a forward--looking policy which our country will need for its growing power needs, and I feel, therefore, that this Authority is the best agency through which we can look into our future needs. more so because now we will have to go into unorthodox modes of power generation like MHD or geo-thermal energy harnessing.

I also feel that because this Bill has come before us and because, as the hon. Minister has promised, there might be some more measures coming forward in this regard, it is most ne-

cessary that we look at things from an economical national point of view. I am referring to this point because one of the most attractive hydro-electric schemes namely the Rihand dam, is pending for sanction because of the dispute between certain States. I feel that if a thought of this nature, which is behind this Bill, were to come to the fcrefront of our national policies, these important projects will find early completion and Madhya Pradesh, which was surplus till months ago and has suddenly become deficit in power would not be starved of power.

श्री नायराम शहरवार (टीकमरूड): माननीय समापति जी जो विवेयक सदन के सम्मुख प्रस्तुत किया गया उसका हृदय से समर्थन करते हुए मैं माननीय मंत्री जी को बधाई देना चाहता हं कि भ्राज देश में विद्यत के मामले में सरकार ग्रपनी नीति निर्धारित करने जा रही है। मेरा इस सम्बन्ध में निवेदन है कि देश में जैसे श्रापने एग्री-कल्चर ग्रीर शिक्षा के मामले में एक राष्ट्रीय नीति निर्धारित की उसी तरह से विद्युत के मामले में भी राष्ट्रीय नीति निर्धारित करनी चाहिये। ग्राप इण्डस्ट्रीज को 25 पैसे युनिट की दर से बिजली सप्लाई करते हैं लेकिन जो किसान हैं उनको 50 पैसे यूनिट की दर से बिजली मिल रही है। किसानों को बिजली, पानी, फर्टिलाइजर के लिये कितना ही खर्चा करना पड़ता है उसके बाद भी उसको ज्यादा रेट पर बिजली दे रहे हैं। जब कि दूसरी तरफ उद्योग-धर्घों में कम रेट वसूल किया जाता है। हमारे देश में कृषि का क्षेत्र काफी पिछड़ा हुन्ना है, वहां पर किसानों को बिजली के मामले में प्रोत्साहन देना चाहिये ।

दूसरी बात यह है कि प्रान्तों में जो बिजली बोर्ड बने हैं उनके जो मध्यक्ष होंगे वे कौन होंगे? भ्रभी भ्रापने कह दिया कि टेक्नीशियन्स फूल टाइम मेम्बर होंगे लेकिन भध्यक्ष कौन लोग होंगे ? क्या वे रिटायर्ड

म्रांई० ए० एस० माफिसर होंगे? मनी तो एलेक्ट्रिसटी बोर्डों में म्राई० ए० एस० वैठ हये हैं जो कि बिजली के सम्बन्ध में कुछः भी नहीं जानते। इसी तरह से एग्रीकल्चर के लिये जहां पर टैक्निकल ग्रादमी चाहिये वहां भी सरकार ने ग्राई० ए० एस० ग्रकसर बिठा रखे हैं। मैं समझता हं कि ऐसा नहीं होना चाहिये ।

तीसरी बात यह है कि मध्य प्रदेश दो तीन साल पहले बिजली के मामले में सरप्लस था लेकिन ग्राज वहां पर विजली की कमी है। मध्य प्रदेश में कोयले का ग्रापार भण्डार है। वहां पर खनिज सम्पदा का दोहन नहीं हो पाता है। भ्रमी पिछने दिनों सुना था कि सीधि में सूपर थर्मल पावर स्टेशन बनने जा रहा है। किन्तू इस सम्बन्ध में ग्रमी तक कोई कार्यवाही नहीं हो रही है। भ्रगर पिटहैंड पर भ्राप थर्मल पावर स्टेशन लगाते हैं तो खर्चा कम ग्राता है। ग्रब म्रापने इसमें रख दिया है कि थर्मल पावर स्टेशन वहां होगा जहां ट्रांसपोर्ट होगा । या तो म्राप पिटहेड पर लगायें या जो डेवलव्ड एरियाज होंगे वहां लगायेंगे ।

जहां तक इन्टर-स्टेट का मामला है, उसमें भी हम बहुत दुखी हैं। मध्य प्रदेश भीर उत्तर प्रदेश के बीच रिहन्द के सम्बन्ध में तय हुआ था कि 15 परसेंट बिजली मध्य प्रदेश को मिलेगी लेकिन जबसे बांध बना है एक परसेन्ट बिजली भी नहीं मिली है। यही हालत माताटीला की है, वहां से भी बिजली नहीं मिलती है। भ्रब सरकार ने जो नीति ग्रपनाई है कि केन्द्रीय स्तर पर देखभाल करने की नीति अपनाई जा रही है उस नीति के मुताबिक जहां कम बिजली पैदा होती है, उन क्षेत्रों में भ्रधिक बिजली मिलनी चाहिये । लेकिन साथ ही साथ प्रापको ग्रधिक थर्मल स्टेशन्स बनाने चाहियेँ ग्रौर नेशनल ग्रिड के जरिये जहां पर बिजली कम है, वहां पहुंचाना चाहिये । दूसरे तरीकों

ी नायूराम महिबार

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से बिजली के ले जाने का खर्चा बहुत ज्यादा यड़ेगा, नेशनल ग्रिड ही एक ऐसा तरीका है जिससे खर्चा कम पड़ेगा, ग्राप जगह जगह सब-स्टेशन्स बनाते हुथे पूरे देश में बिजली ले जा सकते हैं।

ग्रामीण क्षेत्रों में किसानों को बिजली का कर्नक्शन प्राप्त करने में बहुत परेशानी होती है। दो-तीन साल हुए मैं ग्रयने क्षेत्र में किसानों के पास गया और उनसे कहा कि म्राप लोग जमानत का पैसा जमा कीजिये, श्रापको बिजली मिल सकती है। लोगों ने कुन्नों पर बिजली की मोटरें लगवालीं. लेकिन जब कनेक्शन के लिये बिजली वालों के पास गये तो वहां पैसा दिये बिना कनेक्शन नहीं मिलता । मध्य प्रदेश में इतनी खराब हालत है कि पहले हम कहते थे कि पटवारी बहत दुखदायी है, लेकिन ग्रब ये बिजली वाले दुखदायी हो गये हैं। मेरा सुझाव है कि जिला स्तर पर एक डिस्टिक्ट एडवाइजरी कमेटी बनाई जाए, जिसमें जनप्रतिनिधि त्व एवं एम० पी०, एम० एल० ए० हों स्रौर देखें कि बिजली के कलेक्शन के लिये कितनी दरख्वास्तें ब्राई हैं ब्रौर वे कनेक्शन्स दिये जाने के लिये जल्द से जल्द निर्णय करें। भ्राज लोग इंजीनियरों के पीछे घुमते रहते हैं, कभी मिलते है, कभी भोपाल चले जाते हैं--काम होने में बहुत दिक्कतें म्राती हैं। मगर लोगों को समय पर बिजली नहीं मिलेगी तो उत्पादन नहीं बढ सकेगा । लोगों को कठि-नाइयों को दूर करने के लिये ऐसी एडवाइजरी कमेटी शीघ्र स्थापित की जानी चाहिये, ताकि लोगों की समस्यायें दूर हो सकें भौर वे भी देश की प्रगति में अपना हाथ बटा सकें।

इन शब्दों के साथ मैं इस विषय का समर्थन करता हूं।

श्री दिभूति मिश्राः (मोतीहारी) : सभापति जी, यह बहुत इम्पीटंन्ट बिल है, मैं इसका समर्थन करता हूं। लेकिन एक बात मुझे कहनी है-आपने कुछ ऐसे नियम बनायें हैं कि अगर किसी को 5 हार्स-पावर या 10 हार्स-पावर बिजली मिली है और अगर कह उतना न चलाये, तोउसके ऊपर टैरिफ लगाया गया है कि उतना पैसा उसको देना ही पड़ेगा। यह ठीक नहीं है, जो जितना इस्तेमाल करे, उतने का पैसा दे, न इस्तेमाल करे तो उससे पैसा नहीं लेना चाहिये।

हमारे गोखले साहब यहां बैठे हुये हैं, उन्होंने सभी संविधान संशोधन पास कराये हैं, उनमें यह भी था कि डिस्मैरिरी दूर होनी चाहिये, इन-इक्वेलिटी दूर होनी चाहिये। लेकिन स्नाप जरा उत्तर बिहार में देखिये—वहां की पापुलेशन 3 करोड़ है, लेकिन पर-स्नावर 10 किलोबाट बिजली मिलती है, जब कि पंजाब में 221 किलोबाट है, तमिलनाडु में 144 किलोबाट है, महाराष्ट्र में 174 किलोबाट है—इस तरह की डिस्पैरिटी को स्नाप कब तक बरदाश्त करते रहेंगे। देश के उत्पादन के लिये बिजली बहुत जरूरी है, लेकिन उत्तर बिहार, जिसके नजदीक में कोयला खाने हैं फिर भी बहां सबसे कम बिजलोक है।

दूसरी बात—डा० के० एल० राव साहब यहां बैठे हैं और इन के सक्सेसर विजली मंत्री भी यहां बैठे हैं —यह तय हुआ था कि चिकया में बिजली का कारखाना लगाया जाएगा, लेकिन यह फैसला नहीं हो पाया था कि चिकया में लगेगा या मुजफफरपुर में लगेगा—उसके बारे में क्या फैसला हुआ ? तीन करोड़ की पापुलेशन को बिजली नहीं मिल रही है, बतलाइये हम क्या करें ? 25 साल की आजादी के बांद धव हम कहां श्री मोहनदास कर्मचन्द गांधी को ढूढ़ने जायें, ताकि वे आकर हमारा कल्याण करें । आज गांवों के सन्दर बहुत से पस्प बिजली के वगैर बैकार पड़े हुये हैं । मैं पन्त जी से यही कहुगा कि आप जरा उत्तर बिहार की तीन

करोड़ पापुलेशन की हालत को देखिये। पंजाब का पापूलेशन कितना है, हरियाणा का पापुलेशन कितना है, महाराष्ट् का कितना है और तिमलनाडु का कितना है? इसके मुकाबले में नार्थ बिहार का पापलेशन तीन करोड़ से ज्यादा है श्रीर उसको कितनी बिजली मिलती है? अगर इस तरह से सरकार एक खास एरिया के साथ व्यवहार करती रहेगी, तो ग्राप यह समझ लीजिये कि, जैसा श्री इन्द्रजीत गुप्त ने कहा है, यहां पर नक्सेलाइट मुवमेंट रुकने वाला नहीं है भीर वह होने ही वाला है। हमारी जो स्टेट है, उसका नेपाल से सम्बन्ध है ग्रीर उधर चाइना से सम्बन्ध है। इसलिये मेरा कहना यह है कि सब एरियाज के साथ एक सा बर्ताव कीजिये ग्रार सब एरियाज को बिजली दीजिये।

मेरे जो दो एमेंडमेंट्स हैं, मैं उनके बारे में जब मौका ग्राएगा तो कहुंगा लेकिन इस वक्त मैं इतना ही कहना चाहता हूं कि बिजली के बारे में पन्त जी को हर स्टेट के लोगों को बुला कर बातचीत करनी चाहिये भ्रार उनकी जो कठिनाइयां हैं, उनको मालुम करक उनको दूर करना चाहिये।

SHRI D. K. PANDA (Bhanjanagar): Mr. Chairman, Sir, I would like to stress one or two points, specially with regard to labour.

As far as the national power policy is concerned, it should include electricity workers also because, under the 20-Point Programme also it has been stated that, to streamline the entire process and the system, in order to eliminate the losses, it is necessary to take the cooperation of the workers and that they should have effective participation in management. Therefore, in the Board and also in the Central Electricity Authority which is going to be created now the trade union representatives should find a place.

As far as the qualifications of the Members are concerned, one of the

Members of the Authority must beone who has the capacity and experience to organize the workers. There should not be any charge against him of suppressing the workers or taking drastic action against them or unnecessarily interfering with the workers' rights and also of corruption. Where there are such charges, they should not be taken.

For a uniform national policy, what I would like to suggest is this. The entire object is that we should have abundant generation of power. This would need a guideline or a directive, and I do not find any such thing here. What I would suggest is this, wherever there are economically viable projects, whether in Orissa or West Bengal or Kerala or in any other State, irrespective of political pressure and other things, we should take up because the entire national policy should be to develop such economically viable projects which could fulfil our aim of generating electricity in abundance. For that purpose, what I want to say is this. There should be the concurrence of both the State and the Authority. Take, for instance, some project which is being undertaken. The establishment of generating station requires many things. Suppose, it is on a river. Then, it affects the riparian rights, development of coal mines, drawal of water from major rivers for cooling purposes, and so on. All these social aspects are connected with this. is not that we are opposed to generation by the Centre. Rather, we insist that it is the Centre who should have the exclusive right to develop these things. But, at the same time, the direction must be for regional development. The direction must be to see that in States like Orissa where natural resources are in abundance, electricity as an instrument should be utilised for regional development and for elimination of regional imbalances.

श्रीरःम हेडाऊ (रामटेक): सभापति महोदय, बिजली, व्यक्ति एवं राष्ट्र के [Shri D. K. Panda]

जीवन में प्रकाश और शक्ति प्रदान करती है। किन्तु बिजली के पर्याप्त उत्पादन, उचित संचालन और सुयोग्य वितरण के अभाव में उनमोक्ताओं को हमेशा बिजली के धक्ते खाने पड़े हैं। मेरे क्षेत्र में एक दस एकड़ के किसान से बिजली का कनेक्शन लेने के लिए 55,000 रुपये की मांग विद्युत बोडं द्वारा की गई। बिजली विभाग में जो भ्रष्टाचार व्याप्त है और जनता को सताया जाता है। भ्रष्टाचार और जनता को सताने की जो नीति हैं उन से लोग बहुत तंग आ गए हैं। दरक्वास्तों करते रहने के बाद मी उन्हें तुरन्त इंसाफ नहीं मिलता है।

कुषकों को बिजली उचित मात्रा में श्रीर उनित सनय पर नहीं मिलती है। ःइसका परिणाम यह होता है कि फजल सुख जाती है स्रीर किसान बेचारा चिल्लाता रह जाता है। विदर्भ में जो बिजली निर्मित होती है उन में से अस्ती प्रतिशत बिजली बम्बई ग्रीर पश्चिम महा-राष्ट्र के कारखानों के लिए दे दी जाती है ग्रीर बचो हुई बीस प्रतिशत बिजली में से भी विदर्भ को बड़ी कंजूसी से बिजली की सप्लाई की जाती है । उतका परिणाम यह होता है कि वहां के काश्त-कारों ग्रीर गृह उद्योग चलाने वालों को विजली नहीं मिल पाती है। यह जो **ब्रसन्तुलन है इ**सको दूर किया जाना चाहिये । इस दृष्टि से मैं कहंगा कि विदर्भ में बिजली निर्माण के दो केन्द्र त्रन्त स्थापित किये जाने चाहियें । वहां प्पर वेनगंगा, मैनगंगा ग्रीर वर्जा जैसी विज्ञाल निदयां बहती हैं । वैनगंगा जल विद्युत प्रकल्प की यदि स्थापना हो तो ्विदर्भ के लिए यह वरदान सिद्ध होगा।

इन शब्दों के सत्य मैं इत बिल का -समर्थन करता हूं स्रीर चाहता हूं कि सभी लोगों को, सभी अविकस्तित भागों को विद्युत की पर्याप्त सप्लाई हो और देश-विकास में उसका पूरा पूरा उग्नोग आम जनता के और पिछड़े हुए लोगों के हित में किया जाए।

SHRI K. C. PANT: Mr. Chairman, Sir I am very grateful to the hon. Members, who have participated in this debate, and for the general support they have given to the Bill which I have brought before House. I find that they have made references to many aspects of power policy, which may not fall strictly within the four corners of the debate which is based on the Bill that we are discussing. Nevertheless, I was interested in hearing their views on these aspects also and since the House does not have many opportunities to discuss power, I was happy that on this occasion, Members took the opportunity to express their views. I have made a note of them and I shall try my best to benefit from them.

References were made by many hon. Members to regional imbalances. I recognise the validity of the points, for instance, made by our senior leader, Shri Bibhuti Misra, about the difference in per capita consumption of electricity in different parts of the country and the fact that North Bihar is backward. There are other pockets in the country a'so and one need not dilate on that; but I would only make one point and that is, that backwardness of a region cannot be removed merely by supply of electricity, but electricity should be supplied where load builds up, I know there is a hen-and-egg situation, but I would say that in the coordinated programme for the development of a backward area, power is important and it is with that approach in mind that the Rural electrification Corporation, for instance is drawing up plans and programme to help rural electrification in those States which are backward, and to those areas which are backward and to supply electricity at

concessional rates to the scheduled castes and scheduled tribes. These are having some impact, but that cannot be a substitute for what the State has to do in this matter itself. This is one aspect which was raised by many members and I thought I should refer to it in passing.

I shall now try to refer briefly to the points made by the members, seriatim, if I can, but I cannot possibly answer every point that has been made.

Dr. Roy said that the Government brought forward an ordinance and his objection is that we did not withdraw the Bill. The point is that we introduced the Bill in the Rajya Sabha because we thought that it was urgent and we would like to pass it as quickly as possible. But it could not be taken up in the Rajya Sabha. Then we were still anxious to get it adopted quickly. So, an ordinance was passed and already people knew about it because when we introduced it in the Rajya Sabha these provisions were known. I think he should compliment me for at least having brought it before the country through the Rajya Sabha. What is his objection to that? After the ordinance has been passed, I have come to the Lok Sabha as quickly as possible. He himself said it was 20 days. I do not remember the number of days. But how could he say that I did not come to the House as quickly as possible? He used some phrases saying that by doing this I am somehow hoodwinking the people. Now, these are his favourite expressions, not only his but his Party's. Therefore my suggestion to him all respect is not to devalue these terms unnecessarily. Let him use these terms at least when there is some justification. He can argue the case. Let him argue the case but to use them in such circumstances and to devalue them in such circumstances will not help because next time when he uses them, everybody will know what he means thereby. So, I suggest for his own sake, let him

be more careful in the very use of these terms.

He said that the Centre was taking all the power and not respecting the federal structure of the Constitution. We heard many forceful and eloquent speeches in the House and it was suggested that we had not gone far enough in the direction of centralisation. Therefore as in most of the other cases these days, I think, my hon, friend finds himself in the minority of one.....

DR. SARADISH ROY: Which are the State Governments that have objected to this Bill?

SHRI K. C. PANT: Many State Governments have many points of view in these matters and I am not suppressing anything. The State Governments are very eloquent. They are not the people who can be suppressed. What their views were and what their pleas were, you can read about them.

But the point that I would like to make to Dr. Rao and my friend, Shri Indrajit Gupta, who, amongst others, referred to the need for centralisation is that we have discussed this matter with the State Governments I think at three Ministerial conferencesthree times. Besides that when we were considering the provisions of this particular Bill, again we discussed it with them. The State Governments' point of view, at least in respect of some States, was represented by Shri Vayalar Ravi today though i think he was confusing the national grid witht the ownership of the power stations. But I can see the point because I have heard the States make that point. Therefore I would suggest that what we have done here in this Bill is what ought to be done at this stage of our development and I think I have no hesitation in saying that considering the complexities of the subject we have come up with a solution which, I think, 3 ideally suited to to-day's situation. We have

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to take into account the fact that power is a concurrent subject. States are also not only involved in it but they have a preponderating interest in the generation and distribution of power. It has been my attempt ever since I have come to this Ministry to increase central generation and it is in pursuit of that policy that we have taken these steps. We are trying to have four large super-thermal stations in the country in the Central sector. Two of these stations would be 2,000 m.w. The third one would be 1200 m.w. and the fourth one would be 1900 m.w. The proportion of Central generation to total generation would go up considerably. We can take up many worthwnile projects and in a sense the States are also happy if we take up these projects because lot of resources are required and perhaps we would be in a better position than them to execute them quickly and in time.

While we have a policy in this direction to increase central generation, I would say, the States also have a role to play. And I don't see any reason to do away with that advantage which we have today. To do away with that role would lead to many complications. The States have fairly large structures built up in the field of power industry. Each department in each States has got a large number of employees. They have their own power stations. They have their own network of transmission and distribution lines. I do not think it is a practical and feasible suggestion to take over these things. The implications of this suggestion must be clearly understood. Will be able to supply power to every village? Everyone who spoke about the problems relating to supply of power in the rural areas. They voiced the problems faced by the kisans, that he does not get connection : "hout having to pay money, then even when the connection is given, when he wants it for the crop, at that time he does not get it, and so on. One hears these complaints. If we take up in the Central sector there would be greater repercussions, I do not think we should regard States as bodies. They are non-functioning functioning bodies and they are best fitted to handle these matters. Distribution is done by them. My friend would be glad to know that we are going in for 400 KV line. There will be 400 KV line connecting many of these generating stations and I think this will be the skeleton of our National Grid. Shri Indrajit Gupta referred to inter-State lines. We are financing Inter-Statelines from the Centre and where necessary these inter-State line construction, would be handled by the Hydro Power Corporation. We have made a provision whereby we will be able to take it up if necessary.

Sir, there is no hesitation to movetowards a national grid. I would like to make it quite clear that our policy is to have a national grid. A reference was made to regional grids, I would like to assure my friends, Shri P. K. Deo that it is not we are slowing the progress towards a national grid but strengthening of regional grids necessary in the intermediate stage in moving towards the national grid. Even in relation to the process of setting up a grid rather it is not something ing which will come up overnight. All the time, in each State, there is need for a better gird within the state. There is need for a better grid between the regions which requires to be strengthened. That is how the national grid will come in. Even to-day theoretically it is possible to transmit power, say, from Bhakra system to Cape Comerin. But the links are so weak in many places, it is wrong to call it a national grid.

Therefore, there is no hesitation in this matter but the process will take time. In the meantime there seems to be some confusion about the transmission of power from the surplus State to a deficit. State, I think Shri Vayalar Ravi—he is not here now—referred to

the disadvantages accruing to his State, But, I would like to remove this misunderstanding from his mind. He referred to the fact that by giving power to a deficit State, Kerala would somehow lose or there would be a disadvantage accruing to Kerala. Nothing can be further from the correct position because, if Kerala has surplus power, it is not giving that power free to any other State. It is earning money for it. And I can assure my Kerala friends that they are earning money for that. The only point is that they cannot waste it. (Interruptions) I would say with all respect to Shri Tiwary that you cannot waste power but you can only use it for which you should have load centres. You cannot use power just like that; You cannot consume it.

DR. HENRY AUSTIN (Ernakulam): But, there are not adequate infrastructures in our State. That is why we have to give power at cheap rate.

SHRI K. C. PANT: I am not here to solve all your problems. But, I am only saying that if your State can use power, let them use it, If you cannot, You sell that power and you are gaining on it. In the meantime, you can build up the load centres. I am for it. I am only saying that it is sometimes a wrong nation to think of not having a grid. Many States want to have interstate grids. By holding on to the surplus sower they are gaining nothing, but they are also gaining something by selling the power, their surplus power. I want to clear this misunderstanding in order to persuade the States that, in their own interest, if there is a deficit State, they should give surplus power to that State. If it is a surplus State, in the interest of earning some money for their surplus power, they should readily agree to have interstate lines, this is something which is so self-evident that I am sorry to have to state that here. Another point was made by many hon. Members. I shall here try to cover as many points as I can, A point was made by several Members that power was being given at concessional rates to Birlas for their

aluminium plant. I think this was raised by several C. P. (M) Members as well as by Shri P. K. Deo. It has been revised and it has gone up from 2 paise per K.Wh. last year to 12 paise per K.Wh. plus the fuel surcharge. The rate now is over 12 paise per unit. You must understand that aluminium is a very heavy consumer of electri-

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Although I do not want to go into the question of tariffs, many Members have made a reference to uniform tariffs and to the desirability of reducing the tariff for agriculture etc., etc. When I come with the financial Bill later that would be an appropriate occasion to discuss all these matters. The point that I would like to make is that it is good if you understand the implications of stepping up this rate from 2 paise per unit to 12 paise per unit for aluminium industry. It has certain implications in the cost of aluminium and aluminium is used mainly by the electricity industry for cables. If effects the price of cables. So when you step up price of power it affects the cost of aluminium and the aluminium produce. Nevertheless, this has been done because we do not want to give them But please understand cheap power. the other implication also and if you understand the other implication you can suggest to us as to what is the aluminium price acceptable to you and also work back as to what is the cost of power acceptable to you. Power is a kind of raw-material for the aluminium industry.

Then, Sir, Dr. Roy raised the question of foreign companies delaying the supply of machinery and making undue profit. This is a case in which he seems to have lost track of the recent developments. Now, we are not importing machinery for power production. It is a thing of the past. BHEL and some other concerns are manufacturing all the machinery.

Sir, he also talked of the wer crisis. That again luckily is a thing of

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the past and in most parts of the country, I am glad to say, compared to the situation two years ago the power situation is very much better and easier today. There are some pockets where there are difficulties and some States like Maharashtra and Karnataka suffer from these difficulties. I agree with Dr. Roy that generation of power has not grown as fast as the demand.

Dr. Rao referred to the question of having a national power policy and he said that it should be by Government and not Central Electricity Authority. We have not amended the reference to the development of a uniform power policy. It is the same as it was in the previous Act. We have not changed it and Government would be intersted in evolving a national power policy. He also referred to the presence of part time members in Central Electricity Authority. Let me explain as to why the part time members are there. We have given to the Central Electricty Authority the task of finally giving techno-economic approval to the projects which come from the States and also for Central projects. Because of this, the Finance Ministry, the Planning Commission and other Ministries felt that if they were not represented on the CEA when we considered the power projects for approval, they would have to again repeat the process of examination of these projects. We did not want to duplicate that. Therefore, we have provided for this part time presentation or non-expert representation. It is official, but it is non-expert presentation in the CEA. But by wording it subtly we have left the door open to get some experts, if we can find them. This is the general position.

There are a few non-engineers to whom Dr. Rao made a reference. They are put there deliberately, people experienced in finance, industry, in commerce. As I explained in my opening speech, power is becoming very capital intensive and these power units are very large units with a lot of capital invested in them. They have to be

managed with the best skills we have. Those skills are not only in engineering, but skills in accounting and modern management of various kinds including commercial. Therefore, I think the CEA must have all these disciplines represented on it. Otherwise, it will not be able to take care of the multi-disciplinary approach required for modern management of these huge undertakings.

Shri Narasimha Reddy raised the question of a super thermal station in the south. He knows that we do intend to have one super thermal station in the central sector in the South. have sent to the World Bank two project reports from South India. One is related to the exploitation of the lignite at Neyveli and the other to coal Ramagundam. Taking a broad approach-and here we have talked of a national power policy-I would say that in South India where two of the States have total hydro systems. Kerala and Karnataka, and two others have reserves of lignite and coal, we should have a plan to develop the resources and the power structure in such a way that we can utilise the lignite of Tamil Nadu and coal of Andhra Pradesh to have thermal power in these two States not only for themselves but to supplement the power with the hydro States and ultimately think of a southern grid with the hydro resources and thermal resources supplementing each other. With a hydel base provided and thermal resources, one can have a very rational system in the south

In North India, I would say that along the Himalayas there is still vast potential of hydro resources. Luckily all along the plains not too far from the Himalayas, there is a coal belt stretching from Bengal to Maharashtra. Again in due course it is a combination of these two which will provide the proper mix for north India. Therefore, I think we are well placed in the matter of macro power planning.

Referring to specific plans, we can say that there can be one central super thermal station in the south, and one super thermal power station perhaps jointly built by the four States in the south. I think this is feasible. I have discussed it with some of the States, but I will not say more about it till I have discussed it with all the States and have got their reactions. In that way, perhaps we can have two big super thermal stations, based on coal and lignite, and link it with the grid in the southern region.

SHRI P. R. SHENOY (Udipi): Can we not have a nuclear power station in Karnataka?

SHRI K. LAKKAPA (Tumkur): Thermal station also That point may be replied.

SHRI K. C. PANT: You will have to make a choice between hydel and other sources. There are no absolute answers in these cases. It is all comparative. At a given point, would you like to have this or would you like to have that? You cannot have both. You will have ultimately to decide whether you prefer thermal power station or hydel power station.

There are advantages in both, Now, they are a little better off than what they were.

16 hrs.

SHRI P. K. DEO: What about the Indravati project?

SHRI K. C. PANT: It has been pending with the Planning Commission. What can I do? How can we approve of it?

SHRI P. K. DEO: You put some muzzle in it.

SHRI K. C. PANT: I think you have enough muscle. Now, Shri Shankar Dayal Singh had asked me to ensure that the CEA should undertake National Load surveys which determine the requirement of power in different regions. Already that is being done and

in fact we have nearly completed the 10th load survey. So, this aspect of investigating the future requirements of power has already been done us. Then, he referred to rural electrification and he said that due to politiconsiderations his scheme went somewhere else. I thought that he was one of the most vocal Members this House and I am surprised if there is anybody in this House who can take away his scheme. In any case, he will be glad to know that I am thinking of setting up a special committee of my Consultative Committee which will go into the question of the functioning of the Rural Electrification Corporation Schemes. Many hon. Members have privately expressed to me their difficulties and their problems in respect of rural electrification schemes and, therefore, I have asked some of colleagues in the Consultative mittee to go round and look into these things and I think this will meet the approval of the House.

SHRI SHANKAR DAYAL SINGH: The Members of Parliament can be the members of this Committee.

SHRI K. C. PANT: I do not think that really the CEA is a body where you should ask for representation of Members of Parliament because it is an expert body ultimately.

SHRI SHANKAR DAYAL SINGH: There are some expert Members in the House also, like Dr. Rao.

SHRI K. C. PANT: Then why should you consider that they would be excluded? Now, Shri Indrajit Gupta said that the super power thermal stations were not going through because of disputes regarding locations. There is really no dispute regarding location. Therefore, I think that he has got some wrong information.

SHRI D. K. PANDA: Some States are forming some companies and there is a multiplicity of agencies.

SHRI K. C. PANT: The second point he talked about is multiplicity of agencies in this Bill. There is no multi[Shri K. C. Pant]

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plicity of agencies in this Bill. If States get together and form a generating company, that would be a very desirable development but would not call it a multiplicity of agencies. These are agencies which are required to separate generation from power. But it does not bring in a quantitative difference or a qualitative multiplicity of agencies. They would be agencies of some kind, that is for the generation of power and it is a deliberate advice which we are giving to States that we would like them to set up separate agencies because we see the advantages. And one State, that is, Karnataka, is now constructing the Kalinadi hydro-power project through a company. found it wholly satisfactory and somebody asked whether Karnataka Corporation could be deemed to be one of the generating companies. My answer to that is 'Yes'. It would be one of the generating companies and others are free to set up a similar generating companies. Shri Swaran Singh Sokhi has raised a point which I think is not really a point. If he reads it properly, he will understand the point. But he has not read the word 'or'. Now I think, he has seen that,

Shri Mahajan referred to the gas turbine for Maharashtra. One has to be very certain that the gas is available and the availability of gas is not confirmed, as far as I know. Therefore, I cannot proceed with this unless that is taken care of. He also referred to the sanctioning of projects of Maharashtra. We have sanctioned a number of projects in Maharashtra. I have given the list only recently and he is welcome to have a look at it. Some of the projects which he mentioned have other implications, I do not want to go into them now.

श्री राम हेड़ाऊ : विदर्भ में कोई प्रोजेक्ट सैंक्शन हम्रा है

भी कृष्ण चन्द पन्त : विदर्भ में कई प्रोजेक्ट्स हैं क्योंकि वहां पर काफी कोयला है । चन्द्रपुर में बड़ा श्रच्छ। प्रोजेक्ट है ग्रीर मैं खुद वहां जा कर देख ग्राया हुं।

Mr. Naik said that electrical engineer has been taken out of the list of members and created an impression, by referring to Dr. Rao, that we were doing it deliberately. I have gone through it again and I find they have not been taken out. I do not know how he got that wrong impression.

Shri Panda referred to the need to have the concurrence of the States along with the CEA when projects are approved. I think that goes counter to what Mr. Indrajit Gupta said earlier.

SHRI D. K. PANDA: I have limited it to the social aspects.

SHRI K. C. PANT: You are saying that States should be consulted. He is saying "Don't consult the States." Whatever the reasons, the end effect is there. You should agree on the end effect.

SHRI D. K. PANDA: We have total agreement. I only suggested that with regard to these aspects, not merely information should be sent to them, but previous consultation should be there.

SHRI K. C. PANT: Shri Rana Bahadur Singh referred to MHD and geothermal research. Research has been included specifically this time as one of the functions of CEA and both MHD and geothermal research is done not by the CEA but elsewhere. I need not refer to it in great detail here.

I may tell Ahirwarji that a pithead super thermal station will come up at M.P. Also 15 per cent of power is going from Rihand to M.P. since last year. Earlier this was not there, but since last year, it is going.

श्री किव नाथ सिंह (झुंझुनू) : इंडस्ट्री ग्रीर एग्रीकल्चर के कन्जम्पशन यूनिट रेट्स में बहुत बड़ा फर्क है, इस के बारे में भी कुछ बताइए ।

श्री ∌ष्ण चन्द्र पन्तः रेट्स के बारे में मैं कुछ नहीं कर सकता ।

Each State determines the rates for different consumers. I cannot impose any rates.

श्री डी॰ एन॰ तिवारी (गोपालगंज):
श्री विभूति मिश्र ने कहा था कि बिहार इलेक्ट्रिसिटी बोर्ड ने एक नियम बनाया है कि चाहे बिजली जलाएं या न जलाएं 10 रुपये एच॰पी॰ के हिसाब से वे रुपया चार्ज कर लेते हैं। इस का नतीजा यह होता है कि एक-एक ग्रादमी को 600, 600 रुपया देना पड़ जाता है जबकि वह केवल 200 रुपये की बिजली जलाता है।

श्री हृष्ण चन्द्र पन्तः हर राज्य सरकार को यह निर्धारित करना पड़ता है कि किस तरह के उन के यहां रेट्स हों और कितने मिनिमम रेट्स वे अपने यहां लगाए । इस मामले में राज्य सरकारों की जो भी योजना है, उस में मैं दखल नहीं दे सकता ।

श्री की एन० तिकारी: सलाह तो देसकते हैं?

श्री हुःश चन्द्र पन्तः सलाह तो श्राप भी दे सकते हैं । हमारा सलाह देना ठीक नहीं है क्योंकि यह राज्यों के करने की बात है । श्रन्य से उन से बात कर सकते हैं लेकिन श्रीपचारिक रूप से उन्हें सलाह देना ठीक नहीं है क्योंकि यह उन का काम है ।

I think I have answered most of the points raised. I would conclude by thanking the members once again for their constructive suggestions. MR. CHAIRMAN: The question is:

"That the Bill further to amend the Electricity (Supply) Act, 1948 be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up the clauses. I think there are no amendments to Clause 2.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(Amendment of section 2.)

MR. CHAIRMAN: There are amendments No. 8, 9, 10, 11 and 12 in the name of Dr. K. L. Rao.

DR. K. L. RAO: I am not moving.

MR. CHAIRMAN: There is an amendment No. 39 in the name of Mr. D. K. Panda.

SHRI D. K. PANDA: I beg to move:

Page 3, line 2,-

for "Company" substitute "Corporation" (39)

The word 'Corporation' has a different and genuine implication; it will be definitely more befitting than the word 'company'. I do not want to speak much on it; but let it be accepted.

SHRI K. C. PANT: It is under the Company Law that this will be set up. We may call it a corporation, or a company. It does not make a difference. If it has to be a statutory corporation, it will have to come before the House. Otherwise there is no difference.

MR. CHAIRMAN: I shall now put amendment No. 39 to the vote of the House.

Amendment No. 39 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

MR. CHAIRMAN: Now about clause
4. No amendments have been moved
to it.

The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 4A (New)

MR. CHAIRMAN: Now clause 4A. It is a new clause.

SHRI P. K. DEO: I beg to move:

Page 4,-

after line 39, insert-

'4A. After section 3 of the principal Act, the following section shall be inserted, namely:—

"3A. The Central Electricity Authority shall fix up uniform tariff of power generated by—

- (i) Hydro electricity projects;
- (ii) Thermal projects;
- (iii) Atomic power projects

so that agriculture, industry and rural electrification may get a boost.".' (15)

So far as the freedom of the States to regulate the electric tariff is concerned, I would like to suggest that there should be a national guideline

issued to the various States. We are given to understand that the Government of India are about to evolve a formula so far as the tariff is concerned, varying from 6 paise to 13 paise, depending on the mode of generation. If it is purely hydro, it is 6 paise; if it is purely thermal, it is 13 paise; and in between if it is a combination of both. I do not know how far my information is correct. I hope some light will be thrown in this regard and if possible a directive might go to the various States to have uniformity as far as practicable, so that agriculture, industry and rural electrification can really get a boost.

SHRI K. C. PANT: It is much cheaper to generate hydro-electric power than to generate thermal power. It costs more if you generate from coal or from nuclear sources. So, the complexity of the factors is very vast, the range is very wide, and even in thermal power, it depends on all kinds of factors, including the distance from the pithead etc. Therefore, I do not think that we can issue a directive to the States to have certain uniform rates until one goes very deep into this matter. So, I cannot interfere with the tariff structure of the States. That is why I said earlier that I would not like to interfere with the tariff structure of the States.

SHRI P. K. DEO: I would like to withdraw my amendment.

MR. CHAIRMAN: Has he the leave of the House to withdraw his amendment?

HON. MEMBERS: Yes.

Amendment No. 15 was, by leave withdrawn.

MR. CHAIRMAN: The question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clauses 6 and 7 stand part of the Bill."

The motion was adopted.

Clauses 6 and 7 were added to the Bill

Clause 8—(Insertion of new section 15A).

SHRI M. C. DAGA: I beg to move: Page 6, line 38,—

after "organising workers" insert-

"as well as in representing workers' interest in the Generating Company" (3)

SHRI RAMAVATAR SHASTRI (Patna): I beg to move:

Page 6, line 38,-

after "organising workers" insert-

"and defending and safeguarding their rights and privileges before the Generating Company or Corporation;" (28)

SHRI D. K. PANDA: I beg to move: Page 6, line 18,—

add at the end-

"in accordance with the National Power Policy of removing regional imbalances" (41)

Page 6, line 25, add at the end—

"in accordance with the National Power Policy of removing regional imbalances" (42)

SHRI B. V. NAIK: I beg to move:

Page 6,-

after line 30, insert-

"provided that local interests will be represented in the form of part-time members to an adequate extent, being not less than a third of the total number of members." श्री मूल बन्द डागा : श्रीमन्, मुझे कैंवल एक बात कहनी है कि श्राप जब कम्पनी फीमं कर रहे हैं, श्रीर 20 सूत्री कार्यक्रम के अन्तर्गत तथा श्रभी श्राप ने जो संविधान संशोधन विधेयक पास किया है उस में लेवर पार्टिसिपेशन की बात रखी है तो मेरा कहना है कि कम्पनी के अन्दर एक डायरेक्टर वर्कर्स का भी हो ।

Why should he not be appointed one of the directors of the company? Where you are having so many directors, you kindly appoint as one of the directors a person who is a worker in the company.

श्री रामावतार शास्त्री (पटना) : समापति जी, माननीय डागा जी ने ठीक बात कही । मेरे संशोधन का प्राशय भी करीब करीब वही है । जहां बोर्ड ग्राफ डायरेक्टर्स की योग्यता की बात कही गई है जिस के सिलसिले में (ग) में उल्लेख है organising workers जो श्रमजीवियों को संगठित कर सके उसी के ग्रागे हम चाहते हैं कि :

"and defending and safeguarding their rights and privileges before the Generating Company or Corporation;"

ऐसे व्यक्ति उसमें जरूर रखें जो मजदूरों को केवल संगठित ही न करें, बिल्क उनके स्वायों को देख सकें, उनकी कठिनाइयों, मांगों का हल निकालने में उनकी मदद कार सकें। धगर वह ऐसा नहीं कर सकेंने तो मजदूरों का विश्वास उन्हें बाध्य नहीं होगा और विजली पैदा करने वाली कपनी होगी, उसमें गड़बड़ी होगी, हड़कालें होंगी, चेराव होंगे और तरह तरह के धान्दोलन होंगे। (धन्सवाबाएं)

श्री शंकर दयान सिंह: घेराव नहीं होंगे । भी रामावतार शास्त्री: शंकर दयाल जी, ध्रापके कहने से तो मैं मानने वासा गहीं हं।

इसलिये ऐसे लोगों को जो मजदूरों के बीच में जा नहीं सकते है, उनको न रखा जाये। मेरे संशोधन का यहाँ भ्राध्य है, मेरे क्याल से मंत्री महोदय इसको श्रुच्छी तरह से जानते हैं। क्योंकि उनको माजूम हैं।

SHRI B. V. NAIK: Sir, the purport of my amendment is to represent in these generating companies some local interests and to provide them part-time members. In the course of the thoughtful reply to the debate, the hon. Minister said that we cannot take up the distribution of electricity to every nook and corner of the country. But we have been distributing letters, telegrams, telephones, wires, etc. for the last hundred years. I think, we would like to stand by our Minister in taking a decision in regard to centralisation but he should also represent local interests, that is, those people who are living nearabout these areas. They know where the shoe pinches. I hope, the hon. Minister will accept in spirit at least what we are submitting after our experience and accept the amendment.

SHRI D. K. PANDA: Sir, I have already explained the whole thing. What I want to stress here is that since the hon. Minister has not refuted or rejected the points I have raised, I think, he has almost accepted it. As far as the regional imbalance is concerned, we all know and we are fully aware that it is the monopoly growth that has resulted in this regional imbalance.

As far as this particular amendment is concerned, it is with regard to removing the regional imbalance. Then, automatically, it becomes an instrument for proper regional development specially in the field of agriculture and industry. From that

point of view, because it has not been refuted or rejected, I hope, it will be acceptable to the hon. Minister.

SHRI K. C. PANT: As regards the point made by Mr. Daga and Mr. Shastri is concerned, I do not see why they are pressing a point which will exclude them from the possibility of being included as members in the Board. There will be a possibility of including persons like them in the board and, subsequently, when the labour leaders establish themselves in this field, they can also be taken in the board. Why should they exclude themselves?

Mr. Naik wants the representation of local interests. What is local interests. Who will define what is local interests? Is it the local M.P. or is it the local district or is it the local State? Therefore, I think, it would be wrong to include such a flexible and ambiguous term in a law. Whatever local interests are involved will naturally be taken care of by whoever is in the board.

So far as the point raised by Shri Panda goes, I think, he will agree with me that the question of regional imbalances is not going to be affected too much by our including the words 'removal of regional imbalances' in this Bill. The important thing is that, as a part of our planning process, we have to remove the regional imbalances. Therefore, I cannot agree to include it in the Bill. But I would agree with him that it should be in the pyerall strategy of planning in the country. He and I can get together and try to remove regional imbalances wherever they are, but not by including it in the Bill.

MR. CHAIRMAN: Is Mr. Daga pressing his amendment?

SHRI M. C. DAGA: No, Sir, I am not pressing. I seek leave of the House to withdraw it.

Amendment No. 3 was, by leave, withdrawn.

MR. CHAIRMAN: Mr. B. V. Naik.

SHRI B. V. NAIK: I am also not pressing; I seek leave of the House to withdraw it.

Amendment No. 36 was, by leave, mithdrawn.

MR. CHAIRMAN: Shall I put all fhe other amendments together?

SHRI D. K. PANDA: I am not pressing Amendment No. 41.

Amendment No. 41 was, by leave, withdrawn.

MR. CHAIRMAN: I shall now put Amendments Nos. 28 and 42 to the vote of the House.

Amendments 28 and 42 were put and negatived.

MR. CHAIRMAN: The question is: "That Clause 8 stand part of the Bifl."

The motion was adopted.

' Clause 8 was added to the Bill.

Claus 9 and 10 were added to the Bill.

Clause 11 (substitution of new sections for section 18.)

SHRI P. NARASIMHA REDDY: I beg to move:

Page 8 line 8.—

after "State" insert_

"and to adopt a flexible and differential consumption tariff so as to secure equitable benefits and incentives for lift-irrigation in drought-prone areas and for rural cottage industries". (18)

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 8, line 8,-

after "State" insert-

"and to adopt such a reasonable and differential consumption tariff se as to secure maximum benefits and incentives for lift irrigation in drought-prone areas, for poor and marginai farmers, noor people and small scale industries in town and cottage industries in the villages;" (29)

SHRI BIBHUTI MISHRA, I beg to move:

P★e 8,—

after line 36, insert_

"18B. It shall be the duty of the Generating Company to make arrangements with the electricity distributing agencies in such a way that the electricity generated by the Generating Company is sold at a uniform throughout the country and that the village industries and farmers throughout the country are supplied electricity at cheaper rates than the other consumers." (38)

SHRI P. NARASIMHA REDDY: The Minister has already explained that, in the matter of tariff, it is not proper for us to interfere and fix the rates which the State Electricity Boards are more competent to do. But, in spite of that, I would request that my amendment, which reads as follows, be accepted:

"Page 8, line 8,—

after "State" insert

"and to adopt a flexible and differential consumption tariff so as to secure equitable benefits and incentives for lift-irrigation in drought-prone areas and for rural cottage industries."

[Shri P. Narasimha Reddy1 This amendment does not fix any rate; it only gives a hint, an indication, to the Electricity Boards to adopt such a flexible policy. In the circumstances, this amendment should be acceptable to the Minister.

श्री रामावतार शास्त्री : सभापति महोदय, मेरा एमेंडमेंट संख्या 29 श्री नरसिम्हा रेड्डी के एमेंडमेंट से लगभग मिलता-जुलता है, भीर उस के द्वारा ये शब्द जोड़ने के लिए कहा गया है

"and to adopt such a reasonable and differential consumption tariff so as to secure maximum benefits and incentives for lift-irrigation in drought-prone areas, for poor and marginal farmers, poor people and small scale industries in town and cottage industries in the villages;"

यह संशोधन रेट के बारे में हैं, जिस के संबन्ध में मंत्री महोदय ने बहस का जवाब देते हुए कहा कि हम प्रभी उस पर विचार नहीं कर रहे हैं, उस को बाद में देखेंगे।

तो मैं यहां यह बात कह देना प्रावश्वक समझता हूं कि रेट एक तरह का नहीं होना चाहिए। भभी एक तरह का रेट है बल्कि अगर कोई फर्क है तो पंजीपतियों के लिए फर्क हैं। मंत्री जी ने कहा कि हिडालको को, बिरला को दो पैसे से बढ़ा कर 12 पैसे कर दिया लेकिन अगर ग्राम जनता को कितना बढाया उस का सिहावलोकन करें तो माल्म हो जायगा कि 24 पैसे भीर 27 पैसे तक वह चला गया है। तो जो बेचारे गरीब हैं देहातों के ग्रंदर जिन की धान पटाने के लिए पानी नहीं मिल रहा है, मभी मेरे पास कल चिट्ठी बाई है हमारे क्षेत्र के ग्रीर धनरूमा पतौड़ी मंचलों में पानी नहीं मिल रहा हैं। पहले बाद्र में फसल

समाप्त हो गयी जो बच गई यी वह ग्रव सूखे में जा रही हैं। उन को बिजली नहीं मिलती । श्रीर कई जगहों में ऐसा ही हाल हैं । उन को ज्यादा रेट देना पड़ता हैं। छोटे छोटे किसान है। बड़े किसानों से प्राप् लीजिए मुझे कोई एतराज नहीं हैं । लेकिन छोटे किसानों से भी वही रेट लें जो बड़े लोगों से लेते हैं यह ठीक नहीं हैं। शहरों में जो छोटे उद्योग धन्धे चलाने वाले है उन से भी वही रेट ग्रीर बिरला टाटा से भी वही जिनके पास बारह बारह ग्रीर ग्राठ ग्राठ ग्ररत की सम्पत्ति हैं, यह बात समझ में पहीं ब्राती हैं। एक छोटी सी झोंपड़ी वाला है जो ग्रपनी झोंपडी में एक बल्ब जलाता **हैं** उस से भी वही **रे**ट ग्रीर जो बड़े बड़े शीश महलों में रहते है उन से भी वहीं रेट । तो मेरा कहना यह हैं कि रेट में तफर्का होना चाहिए और जो गरीब तबके के लोग है जिन का जिक स्राप ने 20 सुवी कार्यक्रम में किया हैं उन के लिए कोई सस्ता रेट बिजली का तय कीजिए। मेरे संशोधन का माशय यही हैं। मुझे विश्वास है कि मंत्री जी मेरी बात स्वीकार करेंगे।

भी निमृति मिभाः सभापति महोदय, मेरा ग्रमेंडमेंट सादा सा हैं कि जो देशा में बिजली तैयार हो सारे देश में युनिफार्म रेट से उस का बटवारा होना चाहिः। ग्रीर उस बटवारी में किसानों को ग्रीर गांवों की इंडस्ट्रीज को सस्ते से सस्ते दाम पर विजली दी जाय । मैं समझता हं कि मेनी जी इस को कबूल करेंगे कि गांवों में जब तक सस्ते दाम पर बिजली नहीं देंगे तब तक कुटी उच्चीग नहीं चलेंगे। गांबों में सस्ते दामों पर विजली नहीं देंगे तो किसानों को फायदा नहीं होगा। किसान अप्र नहीं पैदा करेगा । इसलिए जो बिजली पैदा हो उसके बटबारें का एक तरी का ऐका बना दिया जाय कि गोडों में में कितनी जायगी। मेरा यह साधारण सा भ्रमेंडमेंट है। मंत्री जी इत को स्वीकार करें।

SHRI K. C. PANT: Sir, I would request Shri Reddy, Panditji and Shastriji to look at section 18(a), which reads:

"to arrange in coordination with the Generating Company or Generating Companies, if any operating in the State, for the supply of electricity that may be required within the State and for the transmission and distribution of the same.".

I would request the hon. Members to note the next words:

"....in the most efficient and economical manner with particular reference to those areas which are not for the time being supplied or adequately supplied with electricity".

That, I think, is justified and should be there in a Central Act, but things like what tariff should be there in each State and which section of the consumers should subsidise another set of consumers, we leave it to the States. We cannot possibly in a Central law lay down either uniformity in this matter or lay down principles which will be applicable to each State because of the different systems existing in the States. As I explained, this is the main difficulty.

श्री विभूति निश्व । उस में दिक्कत यह है कि फ़ार्मर को भीर विलेज इंडस्ट्री को जिस के लिए गांधी जी कहते थे बिजली नहीं मिल पाएगी । उस के लिए कोई डायरेक्शन दें या उपाय करें जिस से फ़ार्मर को और विलेज इंडस्ट्री को विजली ग्राप दें। यह जो ग्राप का है इस में फार्मर स्वीर विलेख इंडस्ट्रीज नहीं स्रातीं।

SHRI K. C. PANT: I am completely in sympathy with the desire to take power to the rural areas and I would like to see power reaching every

village. 180,000 villages are already serviced with power and I would like it to expand rapidly, and I am doing my best for that. The matter of rates is, however, different.

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SHRI BIBHUTI MISHRA: I seek the permission of the House to withdraw my amendment.

The amendment No. 38 was, by leave, withdrawn.

MR. CHAIRMAN: I will now put amendments Nos. 18 and 29 of Shri Narasimha Reddy and Shri Ramavatar Shastri respectively to the vote of the House.

Amendments Nos. 18 and 29 were put and negatived. .

MR. CHAIRMAN: The question is: "That clause 11 stand part of the Bill."

The motion was adopted.

Clause 11 was added to the Bill.

Clauses 12 to 16 were added to the

Clause 12 (Substitution of new sections for sections 28 and 29)

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 10, line 37,-

after 'papers' insert ...

", such as Hindi, English, and other State languages of the regions which have wide circulation," (30)

सभापति जी, मेरा संशोधन पृष्ठ , नं 0 १० पर है जो कि इस प्रकार से है:

"such as Hindi, English, and other State languages of the regions which have wide circulation,"

^{? े}इसमें वाइड सर्कुलेशन लिखना भी जरूरी है और हर तरह की भाषा की चर्चा करना भी अरूरी है इसलिये कि ग्रगर कोई कहीं विज्ञापन या ग्रीर कुछ [Shri Ramavatar Shastri]

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देना चाहेतो इस तरह की तीन भाषाओं में देना चाहिये ग्रीर जिसका सर्कृतिशन ज्यादा से ज्यादा हो उसको देना चाहिये। यह संशोधन मैंने इसलिए दिया है कि हमारे बिहार में धनबाद में इंडियन स्कल आफ़ माइन्स है, उसका सम्बन्ध भी हमारे माननीयर मंत्री जी से ही है, उन्हाने कई करांड़ पया उसके विस्तार के लिए दिए हैं--वहः ग्रलग सवाल है जिसके लिए मैं ग्रलग से बात करूंगा-लिकन वहां पर एक दो लाख रुपया एडवर्टाइजमेन्ट के लिए रखा जाता है ग्रीर चालीस, चालीस अबबारों के नाम उनके पास हैं। ब्राल इंडिया नेचर के म्रखबार हा, मंग्रेजी, उर्द, बंगला के हालांकि उर्द का नाम नहीं था । बहरहाल जो भी प्रखबारों के नाम हैं उतने नाम नहीं होने चाहिए । साथ ही धनबाद में जो लोकल चार पांच ग्रखबार निकलते हैं उनके भी नाम बे, उनको भी विज्ञापन दिया जा रहा है तो उससे क्या फायदा होने वाला है इंडियन स्कल ग्राफ़ माइन्ज को ग्रीर उन पेपर्स का क्या सर्कुलेशन है ? कुछ भी नहीं, केवल एडवर्टाइजमेन्ट के नाम पर खाते पकाते हैं। चंकि धनबाद के ग्रखबार वाले डायरेक्टर के गुगगान करते हैं, उनकी तारीफ़ में लेख छ। पते हैं इसलिए उनको विज्ञापन मिल जाता है। इसीलिए मैं चाहता हुं कि वाइडली सर्कुलेटेड न्यूज-पेपर्स का इस्तेमाल ही सरकार को करना चाहिए। अब समय आ गया है कि भारत सरकार ग्रपने तमाम संस्थानों ग्रीर प्रतिष्ठानों को कुछ समाचार-पत्नों की मुची, जोकि वाइडली सर्कुलेटेड हैं, तैयार करके दे दे ताकि उन्हीं को विज्ञापन दिये जायें। इसी उद्देश्य के लिए मैं ने यह संशोधन दिया है।

श्री: कृष्ण चन्द्र पन्ते : शास्त्री भ्जी ने नीति का सवाल उठाया है, यह विषय सुचना विभाग के विचाराधीन हो सकता है, भूचना विभाग को इस के बारे में सोचना पडेगा....

श्री रामावतार शास्त्रीः लेकिन आप नेइस**में सिखा है।**

श्री **ग्रुष्य चन्न पन्त : जरूर लिखा** होगा, फ़िर भी यह नीति का प्रश्न है। जहां तक मेरा सम्बन्ध है, मैं तो यह समझता हूं कि यह फ़ीसला नोडं को करना चाहिये।

MR. CHAIRMAN: I will put amendment No. 30 to the vote of the House.

Amendment No. 30 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 17 stand part of the
Bill."

The motion was adopted.

Clause 17 was added to the Bill.

Clause 18—(Amendment of section 30)

SHRI D. K. PANDA: I beg to move:

Page 11, line 41,—

add at the end—.

"on the basis of assessment made by the concerned State Governments" (44)

Page 11, line 45, add at the end—

> "With particular object of making such power an instrument for regional development, namely agriculture and industry in backward areas" (45)

Page 11,-

after line 45, insert,-

"(h) in allotting priorities to different schemes, the authority shall give preference to such schemes which can be found economically viable and contribute relatively more to the national economy." (46)

Taking the whole approach and the direction which we should follow, we have to go in for regional development of the country. Certain States are gifted by nature. Those natural resources shoud be fully made use of. They should be fully developed. They should be developed in such a way that they can make their maximum contribution to national and national wealth. Therefore, want that power should be generated and produced in such a way that it should be used as an instrument for regional development. Unless this approach is there, unless this finds a place in the Bill itself, things may be let to the sweet will, the whims and caprices of different There may be some occasions when there may be misuse of these things. Therefore, there must be a clear-cut direction in this regard. That is why I have brought in these amendments and I request the hon. Minister to accept these amendments.

SHRI K. C. PANT: Sir. If Mr. Panda had carefully gone through the duties of the State Electricity Boards, he would have found this. We have said that the Boards, in coordination with the generating companies shall arrange for supply of electricity in a most efficient and economical manner with particular reference to areas which are not being adequately supplied with electricity. We have said that this should be done in a most efficient and economical manner. That includes taking overall look at the whole region. We are slowly moving from the State to the region in respect of power planning but yet we have still to take into account that the States are full entitles which count in these matters, and the point of view of the States will have to be taken into account.

MR. CHAIRMAN: Now let me put amendments Nos. 44, 45 and 46 to the vote of the House.

Amendments Nos. 44, 45 and 46 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 18 stand part of the Bill."

The motion was adopted.

Clause 18 was added to the Bill.

MR. CHAIRMAN: There is an amendment to Clause 19 by Mr. Dags. He is not here. There are no amendments to Clauses 20 to 28. So I will put clauses 19 to 28 to the vote of the House. The question is:

"That clauses 19 to 28 stand part of the Bill.

The motion was adopted.

Clauses 19 to 28 were added to the Bill.

Clause 29—(Amendment of section . 74)

MR. CHAIRMAN: There is an amendment by Shri Ramavatar Shastri

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 14, lines 24 and 25,-

for "servant of the Board or of a Generating Company" substitute—

"employee of the Board or of a Generating Company" (19)

MR. CHAIRMAN: You may speak on your amendment.

श्री रामावतार कास्त्री: सभापति जी, घारा 29 में मेरा संशोधन इस प्रकार है—पंक्ति 24 ग्रीर 25 के बीच में—

"for the words 'servants of the Board' substitute the words 'employees of the Board'.

समाजवाद का नारा ग्रापलगाते हैं धोर "सरवेन्ट" शब्द इसमें में लिखते हैं इस का मतलब यह है कि अभी भी अंग्रेजों की स्प्रिट हमारे देश में कायम है ग्रीर जो दास प्रथा थी, उस चीज को यह भव्द दर्शाता है। ग्राजादी के इतने दिनों बाद भी हम किसी की सरवेन्ट' कहें, यह हमें शोभा नहीं देता है। ग्राप यह देखें कि ग्रंपने घरों में भी जिन लोगों को हम रखते हैं, उन को घरेल सरवेन्ट नहीं कहते हैं विल्क ग्रब उन को घरेल सेवक कहते हैं। घर में तो हम उन को 'सेवक' कहते हैं लेकिन इस बिल में ग्राप ने 'सर्न्वेन्ट' रख दिया है। यह न समाजवाद से मेल खाता है और न जनतांत्रिक पद्धति से मेल खाता है और नहीं देश की आजादी से मेल खाती है। इस से पहले भी एक विधेयक जो इस सदन में रखा गया था, उस में भी 'सरवेन्ट' शब्द रखा गया था ग्रीर उस समय भी मैं ने इस 'सरवेन्ट' शब्द का विरोध किया था ग्रीर उस समय मंत्री जी ने कहा था कि स्रायन्दा हम इस बात का ख्याल रखेंगे कि इस तरह का शब्द विधेयक में न हो । 'सरवेन्ट' शब्द को बदल कर क्या ग्राप 'एम्पलाई' शब्द नहीं कर सकते हैं। 'एम्पलाई" शब्द रखने में कोई झंझट नहीं है। मेरे ख्याल से आप को भी यह बुरा लगता होगा कि किसी को 'नौकर" कहें या 'असरवेट" का हैं। इसलिए कम से कम इस छोटे से मेरे एमेंडमेंट को तो माप मान लीजिए **ग्रीर** ''सरवेन्ट'' के त्यान पर ''एम्पलाई'' रख दीजिए।

श्री हुडण चन्द्र पन्त । सभापित महोदय मास्त्री जी अगर थोड़ी सी तकलीफ़ करते, तो जहां जहां सरवेन्ट" मब्द आया है, वहां वहां के लिए "एम्पलाई" मब्द रखने का एमंडमेंट देते । अगर वें एसा करते, तो मायद मैं इस के बारे में सोच सकता या । बहुत सी जगहें तो इन्होंने इस मब्द को एक्सेप्ट कर लिया है और सिर्फ एक क्लाज में ही इस के बदलने के लिए एमेंडमेंट दिया है । इसलिए मैं इस को एक्सेप्ट नहीं करता ।

MR. CHAIRMAN: I shall now put amendment No. 19 to vote

श्री रामावतार शास्त्री । मै ने इस विल को पढ़ा है । ग्रीर कहीं यह णब्द नहीं है । ग्राप टैक्निकेलिटीज का सवाल नहीं उठाइए । मेरे इस ग्रमेंडमेंट को ानना चाहिए ।

MR. CHAIRMAN: When I am on my legs, you will please sit down. I shall put amendment No. 19 to Clause 29 moved by Shri Ramavatar Shastri to the vote of the House.

Amendment No. 19 was put and negatived

MR. CHAIRMAN: I shall now put Clause 29 to the vote of the House. The question is:

"That Clause 29 stand part of the Bill."

The motion was adopted.

Clause 29 was added to the Bill.

MR. CHAIRMAN: I now come to Clause 3. There is an amendment by Shri M. C. Daga. He is not here. I shall put Clause 30 to the vote of the House.

The question is:

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"That Clause 30 stand part of the Bill".

The motion was adopted.

Clause 30 was added to the Bill.

Clause 31—(Insertion of new section 75A.)

SHRI RAMAVATAR SHASTRI: Sir, I beg to move:

page 15, line 6-

For 'six' substitute "three". (20)

यह संशोधन पृष्ठ 15 पर है। इस में जेनरेटिंग कम्पनीज को हर साल साल खत्म होने पर रिपोर्ट ग्रीर एकाउन्ट्स वगैरह देने की बात है जो मरकार को या संबंधित लोगों को वे देंगी। मेरा कहता यह है कि इस के लिए 6 महीने देने की क्या जरूरत है। 6 महीने तक ग्राप उन को मौका देते है कि वे रिपोर्ट दे सकते है। मैं चाहता हूं कि इस समय को कम किया जाना चाहिए। क्या वे तीन महीने में उस रिपोर्ट को नहीं दे सकते है? इस मैं उन को क्या कठिनाई होगी? उन के यहां ग्राफिसर्स ग्रीर एम्पलाइज की कमी नहीं है न्यॉकि शाककल तो ज्यादा से ज्यादा ग्रफ्सर वहाल किये जा रहे है।

एम्पलाइज कम हो रहे हैं। छ:
महीने का समय बहुत ज्यादा है। इसको
कम किया जाए और इसको तीन नहीने
'कर दिया जाए। तीन महीने में इन को
जो रिरोर्ट देनी हो दे देनी चाहिये।
इसलिए मैंने छ: महीने के स्थान पर तीन
महीने कहा है।

की प्रश्रम चंद्र पस्त । कम्पनी ला में भी कम्पनियों को छ। महीने का समय मिलता है, प्राफिट एंड लास एकाऊंट होता हैं, उसके बाद भाटिड कें की रिपोर्ट है, एनुम्रल रिपोर्ट है, ये सब बीजें तैयार करनी पड़ती हैं। अगर सभी कम्पनियों को छ: नहींने मिलते हैं तो ग्राप इनके लिए तीन महींने क्यों करना चाहते हैं। बाकी सब के लिए जिस दिन कम कर देंगे इस में भी हम कर देंग।

MR. CHAIRMAN: I will put amendment No. 20 moved by Shri Ramavatar Shastri to the vote of the House.

Amendment No. 20 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 31 stand part of the Bill."

The motion was adopted.

Clause 31 was added to the Bill.

Clause 32 to 34 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: Now, we take up next item on the agenda, which stand in the name of Shri H. R. Gokhale.